# Reserve Bank of India /भारतीय रिजर्व बैंक Estate Department / संपदा विभाग Kolkata / कोलकाता

# Notice inviting e-Tender (only through e-tendering)

## Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane, Kolkata

- 1. E-Tenders in two parts (Part-I and II) are invited for Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane, Kolkata. The work is estimated to cost ₹45.28 lakh and is to be completed within 60 days from the 14<sup>th</sup> day of issue of work order.
- 2. This is a limited tender enquiry only for those bidders/vendors who are empanelled as vendors with RBI for such works given under the Trade C1: Civil Works, Category IV: ₹25 (Twenty five) lakhs to ₹50 (Fifty) lakhs of the list of empanelled vendors for the period 2024 27. Bidders are advised to check their eligibility for this tender before participating.
- 3. E-Tender will **MSTC** documents be available at website i.e.. www.mstcecommerce.com/eprocn on December 23, 2025. This e-Tender needs to be mandatorily filled up / online submission through MSTC website i.e., www.mstcecommerce.com/eprocn. Last date for filing up and submitting the e-Tender is up to January 06, 2026 till 11:00 hrs. Part I of the e-Tender will be opened on or after January 06, 2026 11:30 hrs. Detailed guideline on the process to submit e-Tender by the vendors have been mentioned in the **Schedule of Tender (SOT) and Important instruction for e-procurement.** After scrutiny of part I of the e-Tender document along with supporting documents, if any of the contractors is not found to possess the required eligibility, their e-Tenders will not be accepted by the Bank for further processing.
- 4. Filled and signed Tender documents (i.e., Part-I only) in prescribed form shall be uploaded on MSTC website. Part-I of the e-Tender will contain the Bank's standard technical and commercial conditions for the proposed work and Tenderers' covering letter. Tenderer shall submit EMD of ₹90,560/- (Rupees ninety thousand five hundred and sixty only) through NEFT, details of NEFT: Beneficiary name: Reserve Bank of India, Kolkata; IFSC: RBIS0KLPA01 (Numeric Zero at 5th and 10th place from left);

A/c no. 186003001. Proof of remittance with transaction number (scanned copy) shall

be attached / uploaded. The bidders are also advised to send the proof of remittance

with transaction number (scanned copy) to estatekolkata@rbi.org.in before January

06, 2026 till 11:00 hrs or EMD deposited in the form of an irrevocable Bank Guarantee

issued by a scheduled Bank in the Bank's standard proforma which is available in the

e-Tender form, needs to be submitted in person to Estate Dept. Reserve Bank of

India, 3rd Floor, 15 N.S. Road, Kolkata – 700 001 before January 06, 2026 till 11:00

hrs Part-II (Price bid) shall be opened of the eligible tenderer on a subsequent day.

5. The applicants / Tenderers have to upload all annexure / documents mentioned in the

tender through above cited website.

**6.** The Bank is not bound to accept the lowest e-tender and reserves the right to accept

either in full or in part any e-Tender. The Bank also reserves the right to reject all the

e-Tenders without assigning any reason therefore.

Place: Kolkata.

Date: December 23, 2025

**Regional Director** 

West Bengal, Andaman & Nicobar Islands

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# **SCHEDULE OF TENDER (SOT)**

a. e-Tender no	RBI/Kolkata Regional Office/Estate/23/25-26/ET/748
b. Mode of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprocn)
c. Tender Value	₹45.28 lakh
d. Publication of NIT in press or letter /e-mail of intimation in case of empanelled bidders), Bank's website and e-procurement portal and uploading tender on the e-procurement portal www.mstcecommerce.com	December 23, 2025
e. Availability of tenders for viewing	December 29, 2025
f. Pre-Bid meeting	Offline, December 29, 2025 at 11:00 hrs. Venue - Estate Department, RBI, Kolkata.
g. Publication of minutes of pre-bid meeting / addendum, if any	On December 30, 2025
h. Earnest Money Deposit	₹90,560/- (Rupees ninety thousand five hundred and sixty only) in the form of NEFT as per para 5(a) of the tender under General Rules and Instructions to the Bidders.  NEFT Details A/c No – 186003001. IFSC – RBIS0KLPA01
i. Last date of submission of EMD	January 06, 2026 till 11:00 hrs
j. Date of Starting of e-Tender for submission of on line Techno-Commercial Bid and price Bid at (Start Bid Date & Time) www.mstcecommerce.com/eprocn	December 31, 2025 from 11:00 hrs. onwards
k. Date & Time of closing of online e- tender for submission of Techno- Commercial Bid & Price Bid (Close Bid Date & Time)	January 06, 2026 till 11:00 hrs.
I. Date & Time of Opening of bid (both Techno-Commercial & financial Bid)	On or after 11:30 hrs, January 06, 2025
m. Date & Time of Opening of Part I and Part II	Part II of the online tender will be opened on the same day or on subsequent date which will be intimated to the bidder in advance.

n. Transaction Fee	Charges for participation in e-procurement will be made to M/s MSTC Ltd. Through MSTC Gateway/NEFT/RTGS in favour of MSTC Limited or as advised by M/s MSTC Ltd.
o. Tender Fees for download from portal	Nil.

# RESERVE BANK OF INDIA ESTATE DEPARTMENT KOLKATA

#### E-TENDER FOR

# Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane

Part I (Techno-Commercial Bid)

Issued to					
-					

Last date of submission of e-Tender: January 06, 2026 till 11:00 hrs.

### **Important Note**

THIS IS A LIMITED TENDER ENQUIRY ONLY THOSE BIDDERS/VENDORS WHO ARE EMPANELLED AS VENDORS WITH RBI FOR SUCH WORKS GIVEN BELOW UNDER THE SECTION- , TRADE — C1: CIVIL WORKS CATEGORY — IV: ₹25 (Twenty five) lakhs to ₹50 (Fifty) lakhs. IN LIST OF EMPANELLED VENDORS FOR THE PERIOD 2024 - 27 ARE ELIGIBLE TO PARTICIPATE IN THIS TENDER BIDDERS ARE ADVISED TO CHECK THIR ELIGIBILITY FOR THIS TENDER BEFORE PARTICIPATING

# **SCHEDULE OF TENDER (SOT)**

a. e-Tender no	RBI/Kolkata Regional Office/Estate/23/25-26/ET/748
b. Mode of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprocn)
c. Tender Value	₹45.28 lakh
d. Publication of NIT in press or letter /e-mail of intimation in case of empanelled bidders), Bank's website and e-procurement portal and uploading tender on the e-procurement portal www.mstcecommerce.com	December 23, 2025
e. Availability of tenders for viewing	December 29, 2025
f. Pre-Bid meeting	Offline, December 29, 2025 at 11:00 hrs. Venue - Estate Department, RBI, Kolkata.
g. Publication of minutes of pre-bid meeting / addendum, if any	On or before December 29, 2025
h. Earnest Money Deposit	₹90,560/- (Rupees ninety thousand five hundred and sixty only) in the form of NEFT as per para 5(a) of the tender under General Rules and Instructions to the Bidders.  NEFT Details A/c No – 186003001. IFSC – RBIS0KLPA01
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m. Date & Time of Opening of Part I and Part II	Part II of the online tender will be opened on the same day or on subsequent date

	which will be intimated to the bidder in advance.
n. Transaction Fee	Charges for participation in e-procurement will be made to M/s MSTC Ltd. Through MSTC Gateway/NEFT/RTGS in favour of MSTC Limited or as advised by M/s MSTC Ltd.
o. Tender Fees for download from portal	Nil.

#### DISCLAIMER

Reserve Bank of India, Estate Department, Kolkata has prepared this document to give background information on the work to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or any of their respective officers, employees give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by RBI in submitting the Tender. The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the work or to change the configuration of the work, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest.

No reimbursement of cost of any type will be paid to persons or entities expressing interest. Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website and will not be published in the newspaper.

### Important instructions for E-Tendering

This is an e-procurement event of MSTC LTD. You are requested to read the terms & conditions of this tender before submitting your online tender. Bidders who do not comply with the conditions with documentary proof (wherever required) will not qualify in the Tender for opening of price bid.

## Process of E-tender:

1.

A) Registration: The process involves vendor's registration with MSTC eProcurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE

SUBMITTED ON-LINE ONLY AT <a href="https://www.mstcecommerce.com/eprocn">www.mstcecommerce.com/eprocn</a> (Version 3)

1) Vendors are required to register themselves online with

<u>www.mstcecommerce.com</u> → e-Procurement →PSU/Govt depts → Select RBI Logo ->

Register as Vendor -> Filling up details and creating own user id and password→ Submit

2) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e- tender).

### **Contact Persons (MSTC Ltd – During Office Hours only):**

HO Central Help Desk: (For vendors)- Phone Number: 07969066600

helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails)

Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

Shri. Sabyasachi Mukherjee - 7278030407

Email id: smukherjee@mstcindia.co.in

Shri. Kranti Kumar– 9174009882 Email id: <a href="mailto:kkkumar@mstcindia.co.in">kkkumar@mstcindia.co.in</a>

MSTC Help Line:9499054101/2/3/4.

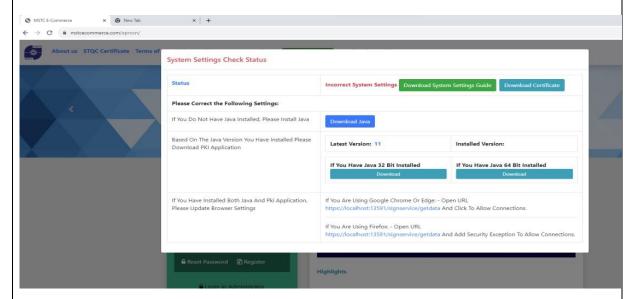
Email id: <a href="mailto:helpdesk@mstcindia.co.in">helpdesk@mstcindia.co.in</a>

Vendors are required to register themselves online with <a href="https://www.mstcecommerce.com/eprocn">www.mstcecommerce.com/eprocn</a>

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration Guide.

## **B) System Requirement:**

For details, vendor may refer to the **DOWNLOAD SYSTEM SETTING GUIDE** available <a href="https://www.mstcecommerce.com/eprocn">https://www.mstcecommerce.com/eprocn</a>



2. Special Note towards Transaction fee: The vendors shall pay the transaction fee using "Transaction Fee Payment" Link against the specific tender in the "Bid Floor"/through the "Pay Transaction fee" in "Event catalog" through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized.

Transaction fee is non-refundable. A vendor will not have the access to online e-tender without payment of the transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).

4. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).

### 5. Bidding in E-tender:

Note: Vendors are instructed to use Upload Documents link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through Attach Document link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide.

a) Bidder(s) need to submit necessary EMD, E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by RBI.

#### Transaction fee is non-refundable.

A vendor will not have the access to online e-tender without making the payment towards transaction fee.

**NOTE:** Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website  $\underline{www.mstcecommerce.com} \rightarrow e$ -procurement  $\rightarrow$  New Common Portal  $\rightarrow$  Bid Floor Manager  $\rightarrow$  live event  $\rightarrow$  Selection of the live event  $\rightarrow$  Transaction fee->Common terms->Attach Documents->Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter SUPPLIER/CONTRACTOR.
- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.
- i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

#### **Important Note**

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To
The Regional Director
Reserve Bank of India
Estate Department
Kolkata – 700001
Dear Sir.

Place: Date:

Having examined the drawings, specifications, designs and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender, I/ We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications, designs, drawings and instructions in writing referred to in conditions of tender, the Articles of Agreement, Special Conditions, Schedule or Quantities and Conditions of Contract and with such materials are provided as for, by and in all other respects in accordance with such conditions so far as they may be applicable.

#### **MEMORANDUM**

(a)	Description of work	Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane
(b)	Estimated cost	₹ 45,28,000/-
(c)	Earnest Money	₹ 90,560/-
(d)	Percentage, if any, to be deducted from each bill as Retention Money Deposit	5 % from each bill
(e)	Performance Bank Guarantee	5% of contract value
(f)	Time allowed for completion of work	60 days from the 14 <sup>th</sup> day of issue of work order. However, rates shall remain valid for period of one year from the date of opening of Part I of Tender.
(g)	Liquidated damages	The recovery of Liquidated Damages shall be at the rate of 0.25% of Estimated Cost per week subject maximum to 10% of the Contract Value.

- I/We also agree that our e-Tender will remain valid for acceptance by the Bank for 90 days from the date of opening of Part I of the e-Tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.
- 3. Further, if I/We fail to commence work as specified, I/ We agree that Reserve Bank of India or its successors in office shall without prejudice to any other right or remedy available in law, be at liberty to forfeit the said performance guarantee absolutely. The said Performance Guarantee shall be a guarantee to execute all

the works referred to in the tender document upon the terms and conditions contained therein.

- 4. Further, I/We agree that in case of forfeiture of Performance Bank Guarantee as aforesaid, I/We shall be debarred from participation in the re-tendering process of the work.
- 5. I/We hereby declare that I/We shall treat the tender documents, drawings and other records connected with the work as secret/confidential documents and shall not communicate information/derived therefrom to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.
- 6. Should this tender be accepted, I/We hereby agree to abide by and fulfill the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.
- 7. I/We understand that you reserve the right to accept or reject any or all the e-Tender either in full or in part without assigning any reason therefor.
- 8. The e-Tender documents are duly signed, filled and submitted / uploaded in two parts separately through online. Part I contains all commercial terms and conditions and technical particulars and Part II contains only the price bid in the Bank's proforma.
- 9. Our bankers are (Name and full address):

(i)		
(ii)		
The names of partners	s of our firm are: -	
(i)		
(ii)		
Name of the partner	of the firm authorized to sign.	
	OR	
Name of person have	ing Power of Attorney to sign	
the contract. (Certified true copy of the Power of		
Attorney should be at	ttached)	

Yours faithfully,

Signature of Bidder with Seal

Signatures and addresses of witnesses

Ciana atrina	۸ ما ماسم م م
Signature	Address

(i)	
(ii)	

## **ARTICLES OF AGREEMENT**

ARTICLES OF AGREEMENT	made the	day
of	between the Res	erve Bank of India having its Central
office at Mumbai - 400 001	(hereinafter called	"The Bank") of the one part and
	(here	ein after called the "contractor") of
the other part.		

WHEREAS THE Bank is desirous of carrying out "Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane" has caused Drawing and Bills of Quantities showing and describing the work to be done to be prepared by or under the direction of Bank's Engineer.

AND WHEREAS the contractor has agreed to execute upon and subject to the conditions set forth herein and to the conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said Drawings and / or described in the said Specification and included in the Schedule of Quantities at the respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as "the said Contract Amount").

### NOW IT IS HEREBY AGREED AS FOLLOWS

- In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Specifications and the Schedule of Quantities.
- The Bank shall pay the contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
- 3. The term "Bank's Engineer" in the said condition regarding execution of the work, quality of construction, quality of materials, progress and completion of the project etc. shall mean the Deputy General Manager (Technical), or any other person designated for the purpose by the Reserve Bank of India. As far as the operation of the provision under clause 34 of the contract viz. clause relating to settlement of disputes through

arbitration, the term "Bank's Engineer" shall be read as General Manager / Officer – in-charge, of the Estate Department, Reserve Bank of India, Kolkata.

- The said Conditions and Appendix thereto shall be read and construed as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions perform the agreements on their part respectively in the said Conditions contained.
- 4. The plans, agreement and documents mentioned herein shall form the basis of this contract.

This Contract is neither a fixed lump sum Contract nor a piece Work Contract, but it is a Contract to carry out the work in respect of "Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane" to be paid for according to actual measured quantities at the rates contained in the Schedule of quantities or as provided in the said Conditions.

- 5. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works, installation of sanitary work and fittings, permanent water supply, electrical installations, fittings, and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors, etc. after the completion of such works.
- 6. The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this Contract.
- 7. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment's etc., which may come to the possession or knowledge of the Contractor during discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Contractor shall indemnify the Bank for any loss suffered by the Bank because of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Bank shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully

- satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
- 8. Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from 14<sup>th</sup> day after the date of issue of formal works order as provided for in the said Conditions whichever is later and to complete the entire work within specified time period subject nevertheless to the provisions for extension of time.
- 9. All payments by the Bank under this contract will be made only at Kolkata.
- 10. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Kolkata and only Courts in Kolkata shall have jurisdiction to determine the same.
- 11. The several parts of this Contract have been read by the Contractor and fully understood by the Contractor.
- 12. The contractor/agency shall be solely responsible for full compliance with the provision of Prevention of Sexual harassment of Women at work place under Prevention, Prohibition and Redressal Act 2013. In case of any complaint of sexual harassment against its employee within the premises of Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor/agency and the contractor/agency shall ensure appropriate action under the said Act in respect of the complaint.
  - (a) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the bank.
  - (b) The contractor shall be responsible for any monetary compensation that may need to be paid in case of incident involves the employee of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor id proved.
  - (c) The contractor shall be responsible for educating its employees about the prevention of sexual harassment at work place and related issues.
  - (d) The contractor shall provide a complete and updated list of its employees who are deployed within the bank's premises.
- 13. Contractors shall comply with minimum wage Act and labour Act in force. Notices/penalty, if any, issued/ imposed by any statutory bodies in the work

due to lapses by the contractor in complying with the statutory norms/ requirements shall be paid by the contractor, without any claim to the Bank.

IN WITNESS WHERE OF the Bank and the Contractor have set their respective hands to these presents and two duplicates thereof the day and year first hereinabove written. (If the Contractor is a partnership or an individual).

IN WITNESS WHERE OF the Bank has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/ has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written, (If the Contractor is a Company).

## Signature Clause

Reserve Bank of India by the hand of	
Shri(Name and designation)	
In the presence of witnesses	
(1)	
Witness SIGNED AND DELIVERED BY In the presence of (1)	If the party is a partnership firm or an individual should be signed by all or on behalf of all the partners

Witness

The COMMON SEAL OF:

Was hereunto affixed pursuant to the Resolutions passed by its Board of Directors at the meeting held on

in the presence of (1)	
(2)	seals, the signature clause should tally with the sealing clause in the Articles of
(2)	

# **General Rules and Instructions to the Bidders**

Online e-tenders are invited for "Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane"

- 1. The tenders shall be submitted in online manner at MSTC E commerce web site.
- 2.Bids in Two bid system: The e-tender in two parts (Part I comprising of duly filled tender part I, EMD, technical bid/details, literature etc. and Part II comprising of duly filled-in e- tender part II) should be submitted online as e-Tender using digital signature not later than the date and time of submission of tender/bid on line. No tender will be accepted after the specified date and time for submission of tender under any circumstances whatsoever. Bids shall be submitted online only and those received in physical form will not be entertained
- 3.Tenders shall remain open to acceptance by the Bank for a period of three months from the date of opening part-I of the tender which period may be extended by mutual agreement and the contractors shall not cancel or withdraw the tender during this period. The quoted rates shall be valid for a period of one year from the date of opening of tender part I.
- 4.The Reserve Bank of India does not bind itself to accept the lowest or any tender and reserves to itself the right to accept or reject any or all the tenders, either in whole or in part without assigning any reasons for doing so.
- 5. Tenderers shall pay as earnest money a sum of ₹ 90,560/- by a NEFT / Demand Draft (DD) or Bank Guarantee (BG) drawn on a scheduled Bank in favour of Reserve Bank of India, Kolkata, payable at Kolkata and the Bank Guarantee toward EMD shall be suitably extended, if necessary. A tender, (Part – I) which is not accompanied by such earnest money will not be considered. The earnest money will be returned to the tenderer if his tender is not accepted but without any interest. EMD shall be paid through NEFT, details of NEFT: Beneficiary name: Reserve Bank of India, Kolkata; IFSC: RBIS0KLPA01 (Numeric Zero at 5th and 10th place from left); A/c no. 186003001. Proof of remittance with transaction number (scanned copy) shall be attached / uploaded. The bidders are also advised to send the proof of remittance with transaction number (scanned copy) to estatekolkata@rbi.org.in before 11:00 Hrs. on January 06, 2026 or EMD shall be deposited in the form of an irrevocable Bank Guarantee issued by a scheduled Bank in the Bank's standard proforma which is available in the e-Tender form, needs to be submitted in person to Estate Dept. Reserve Bank of India, 3rd Floor, 15 N.S. Road, Kolkata – 700 001 before 11:00 Hrs. on January 06, 2026

(b) Under no circumstances, Earnest Money Deposit will be accepted in any other form than mentioned under 5(a) above.

### Forfeiture of EMD

EMD will be forfeited in the following situations:

- If the vendor/contractor withdraws bid after opening of the commercial bid
- If the vendor/contractor fails to commence the work awarded to him/her within the prescribed time limit.

# Refund of EMD

- Earnest Money Deposit of all tenderers other than successful tenderer shall be refunded on expiry of bid validity (including extended validity) or on award of work to the successful tenderer whichever is earliest.
- Earnest Money deposited by the successful tenderer shall either be retained as security deposit or be refunded on obtaining a Performance Bank Guarantee for the specified amount from the successful tenderer where so stipulated in the tender.
- (c) The Earnest Money Deposit of ₹ 90,560/- paid in the form of NEFT / Demand Draft (DD) or Bank Guarantee (BG) drawn on a scheduled Bank in favour of **Reserve Bank** of India, Kolkata, payable at Kolkata shall remain un-discharged for such period as may be specified for keeping the tender open.
- (d) **Performance Bank Guarantee (PBG) as security deposit**: On award of the work, the successful tenderer shall furnish an amount equal to 5% (Five percent) of the contract value in the form of a Performance Bank Guarantee (PBG) from any scheduled Bank in the form prescribed by the Bank as per **Annexure II** towards security deposit for the due fulfilment of the contract. This Performance Bank Guarantee (PBG) shall be valid till Defect Liability period of the work. The Bank Guarantee towards the Earnest Money Deposit (EMD) furnished at the time of submission of tender will be returned after submission of the PBG.
  - (i) Such Performance Bank Guarantee (PBG) should be submitted to the Bank within 14 days of the issue of work order.
  - (ii) Charge for delay submission of Performance Bank Guarantee shall be recovered from the bill of contractor at Bank Rate.
- (e) **Retention Money (RM)**: In addition to the Performance Bank Guarantee above, as further security for the due fulfillment of the contract by the Contractor, 5% of the value of the work done will be deducted by the RBI from each payment to be made to the Contractor towards Retention Money. This total amount (Performance Bank Guarantee + Retention Money) will be termed as Security Deposit. RBI will release the Performance Bank Guarantee and the remaining Security Deposit after rectification of the defects pointed out during the Defects Liability Period. The amounts retained by the RBI shall not bear any interest.
- (f) Caution Money For Low / Abnormally low / Unworkable Rates for Items of work:- The Bank, if required, may insist that the tenderer, who is being considered for

award of work, submit a bank (financial) guarantee for performance of the contract in respect of items of work for which the tenderers have quoted low / unworkable rates during evaluation of the tenders. The tenderer should accept to submit with the Bank, a bank (financial) guarantee (to be issued by any Schedules Commercial Bank) for some specified amount (caution money) for due performance of their contract, if awarded, in respect of the low / abnormally low / unworkable rates items of work. This is done with a view to ensure contractor's commitment for execution of low / abnormally low / unworkable rates items of work strictly as per the specifications in workman like manner, using quality materials, and within specified time periods. The standard format in which the said bank guarantee may be obtained from the successful tenderer within 14 days after award of the contract shall be as per **Annexure VI**.

- 6. All compensation or other sums of money payable by the contractor to the Bank under the terms of this Contract may be deducted from his earnest money and security deposit if the amount so permits and the contractor shall unless such deposit has become otherwise payable within ten days after such deductions make good in cash the amount so deducted.
- 7. The Contractor shall not assign the Contract. He shall not sublet any portion of the contract except with the written consent of the Bank. In case of breach of these conditions, the Bank's Engineer shall serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Bank, without prejudice to his other remedies against the Contractor.
- 8. The Contractor shall carry out all the work strictly in accordance with drawing, details and instructions of the Bank's Engineer if in the opinion of Bank's Engineer and the structural Consultant change have to be made in the design and they desire the Contractor to carry out the same, the contractor shall carry out the same without any extra charge. The Bank's Engineer's/Bank's decision in such cases shall be final and shall not be open to arbitration.
- 9. A Schedule of probable Quantities in respect of each work and Specifications accompany these Special Conditions. The Schedule of probable Quantities is liable to alterations by omissions, deductions or additions at the discretion of the Bank's Engineer. Each tender should contain not only the rates but also the value of each item of work entered in a separate column and all the amounts quoted against various items should be totaled in order to show the aggregate value of the entire tender.
- 10. The contractors must obtain for himself on his own responsibility and at his own expense all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings, inspect the site of the work, acquaint himself with all local conditions, means of access of the work, nature of the work and all matters pertaining thereof.

- 11. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as during and after completion, fencing, hoarding, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and Holidays, temporary, protection of the public and safety of adjacent roads, streets, cellars, vaults, ovens, pavements, walls, houses, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging etc., as occasion shall require or when ordered to do so, and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of Bank's Engineer. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever. Contractors must include in their quote, any other tax and/or other levy levied by the Central Government or any State Government or local authority, if applicable. The rates shall be including applicable GST. No claim in respect of GST or other tax duty or levy whether existing or future shall be entertained by the Bank except if changed by the Central Govt., State Govt or local authorities during the contract period.
- 12. The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his/her attention is drawn to the fact that rates for each item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. No claim shall be entertained on this account. However, during actual execution of work if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer of the project in excess of 25% of the tender quantity shall be considered as an extra item of work for which the contractor shall submit fresh rates supported by rate analysis worked CPWD or on the actual cost basis plus 15% towards establishment charges, contractor's overhead and profit. The rate for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender.
- 13. Time allowed for carrying out the work is **60 days** which shall be reckoned from the 14<sup>th</sup> day of issue of the work order. However, rate shall remain valid for one year from the date of opening of Part I of tender. If the contractor fails to complete the work within the specified period they/he/she shall be liable to pay Liquidated Damages at the rate of 0.25% of the accepted tender amount for per week of delay, subjected maximum to 10% of the accepted tender amount. The contractor shall before commencing the work shall prepare a detailed work programmed and submit within

- 14 days of time from date of award of the work, which shall be got approved by the Bank's Engineer.
- 14. The successful contractor is bound to carry out any or all items of work necessary for the completion of the job even though such items are not included in the quantities and rates, Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer.
- 15. The successful contractors should co-operate with the other contractors if appointed by the Bank so that the work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank's Engineer.
- 16. The contractor shall bear in mind that all the work shall be carried out strictly in accordance with the specifications made by Bank's Engineer and also in compliance of the requirements of the local public authorities and to the requirements of the Bank and no deviation on any account will be permitted.
- 17. The successful tender should make his own arrangement to obtain all materials required for the work. The samples and the literature so submitted by the successful contractors shall be retained till the completion. If not submitted the materials shall be as approved by the Bank. Sample of all materials quoted for the illustrations with descriptive literature on the same shall be submitted by the successful contractor.
- 18. The Contractor shall strictly comply with the provision of safety code annexed hereto.
- 19. The Security deposit of the successful contractor will be forfeited if they fail to comply with any of the conditions of contract.
- 20. The different equivalent brands are specified on approved material schedule. The selection of the brand is entirely as per Bank's discretion. Only such brand will be allowed to use/consume in work as per the given manufacturer's specifications. The contractor shall note this condition while quoting.
- 21. Compliance with the Rule 144 (xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No.6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the Public Procurement Orders issued in furtherance thereto, and their subsequent revisions shall be mandatory. In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at **Annexure IV**. If the Undertaking / Declaration / Certificate submitted by the bidder is found to be false, his/her/its tender

/ work order will be immediately terminated, and legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee I Security Deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.

22. I/We hereby declare that I /We have read and understood the above instructions for the guidance of contractors.

Place:	Signature of Contractor with name, & seal
Date:	Address:
	E-mail:
	Phone:

# **General Conditions of the Contract**

Interpretation of Clause  (a) "Bank"	1. In the contract (as hereinafter defined) constructing these Conditions, the specifications, Schedule of Quantities and Contract Agreement, the following words an expression shall have the meaning therein assigned to them except where the subject or context otherwise requires:  Shall mean The Reserve Bank of India and shall include its assigns
(b) "Contractor" in the case of a partnership firm	and successors.  "Contractor" shall mean
In the case of Individual	the time being of the said firm the legal representatives of a deceased partner.  "Contractor" shall mean Shri trading in the name and style of
In the case of company	"Contractor" shall mean company incorporated under
(c)" Engineer "	and shall include his successors and assigns.  Shall means the person appointed by the Bank to act as Engineer for the purpose of the contract and named as such in the conditions.
(d) "Site"  (e) "This Contract"	Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Bank for the Contractor's use.  Shall mean the Articles of Agreement, the Special conditions, the Conditions (part I and II), the Tender, the letter of acceptance, the Appendix, the Schedule of quantities and Specification and such further documents as may be expressly incorporated in the letter of

acceptance or article of agreement attached hereto and duly signed.

(f) specification " Means the specification of the works included in the Contract and any modification thereof or addition thereto made or submitted by the Contractor and approved by the Engineer.

(g) "Bill/ Schedule

of Quantities " Means the priced and completed bill of quantities forming the part

of Tender

(h) "Tender"

Means the Contractor's priced offer to the Bank for the execution and completion of the works and remedying of any defects therein in accordance with the provisions of the contract, as accepted by

(i) "Letter of the letter of acceptance. acceptance"

Means the formal acceptance by the Bank of the tender

(f) "Notice in Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered.

(f) "Act of Shall mean any Act of insolvency as defined by the Presidency Insolvency" Town Insolvency Act or the Provincial Insolvency Act or any Act amending such original.

(g) "Net Prices"

If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of any Prime

Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.

(h) "The Works" Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane

## **CLAUSES OF CONTRACT**

# Scope Contract

- of Clause 1. The contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time to time issue further drawing and/or written instructions, details directions and explanations which are hereafter collectively referred to as "Bank's Instructions" in regard to: -
  - (a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work.
  - (b) Any discrepancy in the Drawings or between the Schedule of Quantities and/ or Drawings and/or Specification.
  - (c) The removal from the site of any material brought thereon by the Contractor and the substitution of any other material therefore.
  - (d) The removal and/or re-execution of any works executed by the Contractor.
  - (e) The dismissal from the works of any persons employed thereupon.
  - (f) The opening up for inspection of any work covered up.
  - (g) The amending and making good of any defects under clause 19 thereof.

The Contractor shall forthwith comply with and duly execute any work comprised such Bank's Engineer's instructions provided always that verbal instructions directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer 's shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dissented from in writing within a further seven days by Bank's Engineer 's such shall be deemed to be Bank's Engineer 's instructions within the scope of the Contract.

Variations to be approved by the Bank

Clause 2. The Contractor shall submit a statement to variations giving quantity and rates duly supported by analysis of rates, vouchers, etc. The rates on scrutiny and final acceptance by Bank shall form a supplementary tender. The Bank shall not be liable for

payment of such variations until these statements are sanctioned by it.

Drawings, Schedule Agreement

Clause 3. The Contract shall be executed in duplicate and the of Bank's Engineer, the Bank and the Contractor shall be entitled to Quantities and one executed copy of each for his use. The Contractor on the signing hereof shall be furnished by the Bank's Engineer free of cost one copy of each of the said Drawings and of the specification and one copy of all further Drawings issued during the progress of the works. Any further copies of such Drawings required by the Contractor shall be paid for by him. The contractor shall keep one copy of all Drawings on the works and the Bank's Engineer or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank's Engineer all Drawings and Specifications. The quoted rates shall be valid for one year from the date of opening of tender Part I.

Contractor provide everything necessary his cost

Clause 4. The contractor shall provide at his cost everything necessary for the proper execution of the work according to the intent and meaning of the drawing. Schedule of quantities and at specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and it the contractor finds any discrepancy in the drawings or between the drawings schedule of quantities and specifications he shall immediately and in writing refer same to the Bank's Engineer who shall decide which is to be followed.

Authorities, notices and patents

Clause 5. The contractor shall conform to the provisions of any Act of the legislature relating to the works and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose, systems the structure is proposed to be connected, and shall, before making any variations form the drawings or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variation proposed to be made and the reason for making it and apply for instruction thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations, or by-laws in question, and any variation so necessitated shall be dealt with under Clause 13 thereof.

The Contractor shall bring to the attention of the Bank's Engineer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Bank's Engineer.

The contractor shall indemnify the Bank against all claims in respect of patent rights, and shall defend all action arising from such claims, and shall himself pay all royalties, license fees, damages, cost and charges of all and every sort that may be legally incurred in respect thereof.

works.

Setting out of Clause 6. The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof and got approved prior to proceeding of the work. If the contractor fails in their role, any errors/defects it shall be rectified at his own expense to the satisfaction of the Bank's Engineer.

Materials workmanship to conform to description

& Clause 7. All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineer's instructions, and the Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out test of any materials as per relevant IS provisions through the reputed laborites prior to use in the work.

Employment of Technical Staff and employees

Clause 8. Contractor's superintendence, supervision, technical staff and employees. The Contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Bank's Engineer may consider necessary until the expiry of the "Defects Liability Period" stated in the Appendix hereto. The Contractor shall also, during the whole works in progress, deploy a competent, qualified (Diploma or Degree in civil engineering) and relevant experienced (minimum 5 years or 3 years, respectively) Engineer who shall be constantly in attendance at the site while the men are at work. Any directions, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor. The engineer shall also be responsible to maintain day to day consumption of material used in

the work, maintaining the records of the same, maintaining proper work quality, etc.

Dismissal workmen.

of Clause 9. The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Consultant.

Access works

Clause 10. The Bank, the Bank's Engineer and their respective representatives shall at all reasonable times have free access to the work and/ or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Bank, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Bank or the Bank's Engineer except the representatives of public authorities shall be allowed on the works at any time.

Assistant Manager/ Manager Clause 11. The term Assistant Manager (Tech.)/ Manger (Tech.) shall mean the person appointed and paid by the Bank and acting under the orders of the Bank's Engineer to inspect the works in the absence of the Bank's Engineer; the contractor shall afford the Assistant manager (Tech.) every facility and assistance for inspecting the works and materials and for checking and measuring time and materials. Neither the Assistant Manager (Tech) nor any representative of the Bank's Engineer shall have power to set out works or to revoke, alter, enlarge or relax and requirements of the Contract, or to sanction any day work, additions, alterations, deviations or omissions, or any extra work whatever except in so far as such authority may be specially conferred by a written order of the Bank's Engineer with the prior concurrence in writing of the Bank.

The Assistant Manager (Tech)/ Manger (Tech.) or any representative of the Bank's Engineer, or the Bank shall have power to give notice to the Contractor or to his representative of non-approval of any work or materials and such work shall be suspended of the use of such materials shall be discontinued until the decision of the Bank's Engineer is obtained. The work will from time to time be examined by the Bank's Engineer, the Assistant Manager (Tech)/ Manger (Tech.) or the Bank's Engineer 's

representative but such examination shall not in any way exonerate the Contractor form the obligation to remedy any defects which may be found to exist at any stage of the works after the same is completed. Subject to the limitation of this clause the Contractor shall take instructions only from the Bank's Engineer.

Assignment and Subletting

Clause 12. The whole of the works included in the Contract shall be executed by the contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part / share thereof or any interest therein without the prior written consent of the Banks and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

Alterations, additions, omission etc.

Clause 13. No alteration, omission or variation shall vitiate this Contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from, the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under its hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract, Stipulation, Specification or Contract Drawings without the previous consent in writing of the Bank's Engineer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Bank's Engineer with the prior approval in writing of the Bank in accordance with the provisions of Clause 17 hereof, and the same shall be added to or deducted from the Contract Amount, as the case may be.

Schedule Quantities.

of Clause 14. The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement. Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted, from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's Schedule of Rates.

Clause 15. The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his

Sufficiency of Schedule of quantities

of tender for the works and of the prices stated in the Schedule of of Quantities and/ or the Schedule of Rates and Prices which rates and prices shall cover all his matters and things necessary for the proper completion of the works.

Measurement of works

Clause 16. Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement, the value in accordance with the contract of work done.

All measurement of all items having financial value shall be entered in Measurement Book and/or level field book so that a complete record is obtained of all works performed under the contract.

All measurements and levels shall be taken jointly by the Engineer-in-Charge or his authorized representative and by the contractor or his authorized representative from time to time during the progress of the work and such measurements shall be signed and dated by the Engineer-in-Charge and the contractor or their representatives in token of their acceptance. If the contractor objects to any of the measurements recorded, a note shall be made to that effect with reason and signed by both the parties.

If for any reason, the contractor or his authorized representative is not available and the work of recording measurements is suspended by the Engineer-in-Charge or his representative, the Engineer-in-Charge and the Employer shall not entertain any claim from contractor for any loss or damages on this account. If the contractor or his authorized representative does not remain present at the time of such measurements after the contractor or his authorized representative has been given a notice in writing three (3) days in advance or fails to countersign or to record objection within a week from the date of the measurement, then such measurements recorded in his absence by the Engineer-in-Charge or his representative shall be deemed to be accepted by the Contractor.

The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for measurements and recording levels.

Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards (IS 1200)

or any other relevant code of practice and if for any item no such standard is available, then a mutually agreed method shall be followed.

The contractor shall give, not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work, before covering up or otherwise placing beyond the reach of

measurement any work in order that the same may be measured and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of measurements without such notice having been given or the Engineer-in-Charge's consent being obtained in writing, the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed.

Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded jointly or otherwise as aforesaid and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.

It is also a term of this contract that recording of measurements of any item of work in the measurement book and/or its payment in the interim, on account or final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.

# Computerized Measurement Book

Clause 16A. Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement the value of work done in accordance with the contract.

All measurements of all items having financial value shall be entered by the contractor and compiled in the shape of the Computerized Measurement Book having pages of A-4 size as per the proforma III of Measurement Book annexed hereto, so that a complete record is obtained of all the items of works performed under the contract.

All such measurements and levels recorded by the contractor or his authorized representative from time to time, during the progress of the work, shall be got checked by the contractor from the Engineer-in Charge or his authorized representative as per interval or program fixed in consultation with Engineer-in-Charge or his authorized representative. After the necessary corrections made by the Engineer-in-Charge or his authorized representative the measurement sheets shall be returned to the contractor for incorporating the corrections and for resubmission to the Engineer-in-Charge for the dated signatures by the Engineer in- Charge and/or his authorized representative and the contractor or their representatives in token of their acceptance.

Whenever bill is due for payment, the contractor would initially submit draft computerized measurement sheets and these measurements would be got checked/test checked from the Engineer-in-Charge and/or his authorized representative. The contractor will, thereafter, incorporate such changes as may be done during these checks/test checks in his draft computerized measurements, and submit to the Employer a computerized measurement book, duly bound, and with its pages machine numbered. The Engineer-in- Charge and/or his authorized representative would thereafter check this MB, and record the necessary certificates for their checks/test checks

The final, fair, computerized measurement book given by the contractor, duly bound, with its pages machine numbered, should be 100% correct, and no cutting or over-writing in the measurements would thereafter be allowed. If at all any error is noticed, the contractor shall have to submit a fresh computerized MB with its pages duly machine numbered and bound, after getting the earlier MB cancelled by the Employer. Thereafter, the MB shall be taken in the Office records, and allotted a number as per the Register of Computerized MBs. This should be done before the corresponding bill is submitted to the Office for payment. The contractor shall submit two spare copies of such computerized MB's for the purpose of reference and record by the concerned officers of the Employer

The contractor shall also submit to the Employer separately his computerized Abstract of Costas per format annexed hereto and the bill based on these measurements, duly bound, and its pages machine numbered along with two spare copies of the bill. Thereafter, this bill will be processed by the Employer and allotted

a number as per the computerized record in the same way as done for the measurement book meant for measurements.

The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for checking of measurements/levels by the Engineer-in- Charge or his representative

Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards or any other relevant code of practice and if for any item no such standard is available then a mutually agreed method shall be followed.

The contractor shall give not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work before covering up or otherwise placing beyond the reach of checking and/or test checking the measurement of any work in order that the same may be checked and/or test checked and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of checking and/or test checking measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineerin-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of checking and/or test checking measurements without such notice having been given or the Engineer-in Charge's consent being obtained in writing the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed

Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded by contractor and all provisions stipulated herein above shall be applicable to such checking of measurements or levels

It is also a term of this contract that checking and/or test checking the measurements of any item of work in the measurement book and/or its payment in the interim, on account of final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period

Prices for extras etc. ascertainment of

Clause 17. The Contractor may, when authorized, and shall, when directed, in writing by the Bank's Engineer with the approval of the Bank add to, omit from or vary the works shown upon the drawings, or described in the specifications, or included in the Schedule of quantities, but the Contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer s shall, if confirmed by them in writing within seven days, be deemed to have been given in writing. No claim for an extra shall be allowed unless it shall have been executed under provisions of Clause 5 hereof or by the authority of the Bank's Engineer s with the concurrence of the Bank as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
  - (ii) Rates for all items, wherever possible, should be derived out of the rates given in the Priced Schedule of Quantities.
- b) The net prices of the original tender shall determine the value of the items omitted if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause (c) hereof.
- c) Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract woks or to any part thereof shall be such that in the opinion of the Bank's Engineer the net rate of price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances it shall think reasonable and proper with the prior approval in writing of the Bank.

- d) Where extra work cannot be properly measured or valued the contactor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the districts provided that in either case, vouchers specifying the daily time (and if required by the Bank's Engineer , the workman's names) and materials employed be delivered for verification to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.
- e) The measurement and valuation in respect of the contract shall be completed within the "Period of final measurements" stated in the Appendix or if not stated the within three months of the completion of the Contract works as defined in clause 21 hereof.
- f) It is further, clarified that for all such authorized extra items where rates cannot be derived from tender, the contractor shall submit rates, supported by rate analysis worked on CPWD or on the "actual cost basis", plus 15% towards establishment charges, contractor's overhead and profit. Such items will not be eligible for escalation.
- g) The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the contract. However, during the actual execution of the work if the quantities exceeds by more than 25% of the tender quantities, the quantity of such items executed, by the authority of the Engineer of the project and with the concurrence of the Bank, in excess of 25% of the tender quantity shall be considered as extra item of work for which contractor shall submit fresh rates supported by rate analysis worked on CPWD or on actual cost basis +15% towards the establishment charges ,contractors overhead & profit .The rates for all such items of work ,being current ones, will not be eligible for price adjustment due to increase or decrease in prices or materials and labour rates as per escalation formula, if any ,given in the tender .If any of the items of work is omitted from the accepted tender at the sole discretion of Bank, the contractor shall not be entitled to any claim on this account.

Unfixed materials when taken into account to be the property of the Bank.

Clause 18. Where in any Certificate (of which the Contractor has received payment), the Bank's Engineer has included the value of any unfixed materials intended for and /or placed on or adjacent to the works such materials shall become the property of the Bank and they shall not be removed except for use upon the works, without the written authority of the Bank's Engineer. The Contractor shall be liable for any loss of or damage to, such materials.

Removal improper works

of Clause 19. The Bank shall, during the progress of the works, have power to order in writing from time to time the removal of the works within such reasonable time or times as may be specified in the order, or any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications or the instructions of the Bank's Engineer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the Drawings and Specifications or instruction and the Contractor shall forthwith carry out such order at his own cost. In case of default on the part of the contractor to carry out such order, the Bank shall have the power to employ and pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, as certified by the Bank's Engineer shall be borne by the Contractor, or may be deducted by the Bank from any money due, or that may become due, to the Contractor.

Defects after virtual completion.

Clause 20. Any defect, shrinkage cracks, settlement, discoloring ,leakages/seepages or other faults which may appear within the "Defects Liability Period" stated in the Appendix hereto or, if none stated, then within twelve months after the virtual completion of the works, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Bank may employ and pay other persons to amend and make good such defects, shrinkage, settlement or other faults, and all damages loss and expenses consequent thereon or incidental thereon or incidental there to shall be made good and borne by the Contractor and such damage, loss and expenses shall be recoverable from him by the Bank or may be deducted by the Bank, upon the Bank's Engineer 's Certificate in writing from any money

due or that may become due to the Contractor, or the Bank may in lieu of such amending and making good by the Contractor deduct from any moneys due to the Contractor a sum, to be determined by the Bank's Engineer equivalent to the cost of amending such work and in the event of the amount retained under Clause 31 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Bank may have incurred in connection therewith.

Should any defect observed in the work or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Bank's Engineer as provided in Clauses 12 and 22 hereof, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause and Clause 2 hereof. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any Certificate or the passing of any accounts, by the Bank's Engineer. The work shall be guaranteed for waterproofing from external sides and no leakages /seepages /dampness shall be occurred from the external surface of the treated building. If seepages /leakages/dampness occurs in any of the flat from exterior surface then same shall be immediately treated without any extra cost. Failure to attend to such defects will be got done at risk and cost of the contractor.

Certificate of virtual completion & defects liability period.

of Clause 21. The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been & virtually completed. The Defects Liability Period shall commence ity from the date of such Certificate.

Nominated Sub-Contractor.

Clause 22. All Specialists, Merchants, Tradesmen and other executing any work of supplying and fixing any goods for which prime cost prices or provisional sums are included in the Schedule of Quantities and/or specification who may be nominated or selected by the Bank's Engineer are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.

No nominated Sub-Contractor shall be employed on or in connection with the works against the Contractor shall make reasonable objections or (Save where the "Bank's Engineer and Contractor shall otherwise agree) who will not enter into a Contract providing.

- a) That the nominated Sub-Contractor shall indemnify the Contractor against the same obligations in respect of the Sub-Contract as the Contractor is under in the respect of this Contract.
- b) That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plants, the property of the contractor or under any Workman's Compensation Act in force.
- c) Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Bank's Engineer 's Certificate provided that before any Certificate provided that before any Certificate is issued, the Contractor shall upon request furnish, to the Bank's Engineer proof that all nominated Sub-Contractor's accounts, included in previous Certificates have been duly discharged, in default whereof the Bank may pay the same upon a certificate of the Bank's Engineer and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create privacy of contract as between Bank and Sub-Contractor.

Other persons employed by Bank

Clause 23. The Bank reserves the right with the concurrence of the Bank's Engineer to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Bank. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.

Insurance in respect to damages to persons and property

Clause 24. The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also, inter alia any damages to structures, whether immediately adjacent to the works or otherwise; any damage to roads, streets, footpaths, bridges as well as damage caused to the buildings and

other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the building and other structures and works forming the subject, matter of this contract due to rain, wind, frost or other inclemency of weather. The contractor shall, indemnify and keep indemnified the Bank and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims.

The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Bank, an All Risk Policy for Insurance for the full amount of the contract including earthquake risk in the joint names of the Bank and the contractor (the name of the former being placed first in the policy) against all risk policy for contractors and deposit such policy or policies with the Bank before commencing the works.

The contractor shall reinstate all damage of every sort mentioned in this Clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnify and keep indemnified the Bank against all claims which may be made against the Bank by any person in respect of anything which any arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the Bank a policy of Insurance in the joint names of the Bank and the Contractor (name of the former being placed first in the policy) against such risk and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be Rs. 2 lakh per person for any one accident or occurrence and Rs. 5 lakh in respect of damage to property for any one accident or occurrence subject to an overall ceiling of Rs 10 lakh. The contractor shall also indemnify the Bank against all claim which may be made upon the Bank, whether under the Workmen's Compensation Act or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the contractor or of Sub-Contractor and shall at his **own expense** effect and maintain until the virtual completion of the contract or with an Insurance Company,

approved by the Bank, a policy of insurance against such risks and deposit such policy or policies with the Bank from time to time during the currency of this contract.

In default of the contractor insuring as providing above, the Bank may so insure and may deduct the premiums paid from any moneys due or which may become due to the contractor.

The contractor shall be responsible for any liability which may not be covered by the Insurance Policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep Indemnified the Bank against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any of damage or compensation arising there from.

Without prejudice to the other rights of the Bank against contractor in respect of such default, the Bank shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensation costs, charges and other expenses paid by the Bank and which are payable the contractor under this clause.

The Contractor shall upon settlement by the insurer pursuant to a policy taken under this clause, proceed with due diligence to rebuild or repair the works destroyed of damaged. In this event all the monies received from the Insurer in respect of such damage shall be paid to the Contractor and the contractor shall not be entitled to any further payment in respect of the expenditure incurred for rebuilding or repairing of the materials or goods destroyed or damaged.

The contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer may deem fit, but shall, however, not be entitled to reimbursement by the Bank of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the contractor shall also cause all nominated sub-contractors to effect, for their respective portions of the works, similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the Bank such policies. The contractor shall not permit a nominated sub-contractor to commence work at the site unless the said insurance policies are submitted. In the event of failure of the sub-contractor to take out such a policy of insurance

before commencing the works at the site, the contractor shall be responsible for any claim or damage attributable to the said subcontractor.

Contractor shall take following Insurance Policies:

- 1) Contractor's All Risk Policy for the full Contract Value for entire Contract Period
- 2) Workmen Compensation Policy for all workmen deployed at site
- 3) Third Party Liability Policy as per following details:
- a) For injury to persons ₹ 2 Lakh per person per accident
- b) For damage to property ₹ 5 Lakh per accident

Date of commenceme nt and completion.

of Clause 25. The Contractor shall be allowed admittance to the site on the "Date of Commencement" stated in the Appendix hereto, or such later date as may be specified by the Bank's Engineer and he shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the Bank's Engineer may desire to delay on or before the "Date of Completion" stated in the Appendix subject nevertheless to the provisions for extension of time hereinafter contained.

Liquidated
Damage for non-completion

Clause 26. If the Contractor fails to complete the works within the stipulated time as in the Appendix or within any extended time under Clause 27 hereof and the Bank's Engineer certifies in writing that in his opinion the same ought reasonably to have been completed the Contractor shall pay the Bank the sum named in the Appendix as "Liquidated Damages" for the period during which the said work shall so remain incomplete and the Bank may deduct such damages from any moneys due to Contractor.

Delay and extension of time

Clause 27. If in the opinion of the Bank's Engineer the works be delayed (a) by force Majuro or (b) by reason of any exceptionally inclement weather or (c) by reason of proceeding taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through the Contractor's own default or (d) by the works of delays of other Contractors or Tradesmen engaged or nominated by the Bank or the Bank's Engineer and not referred to in the Schedule of Quantities and/or Specification or (e) by reason of Bank's Engineer 's instructions as per Clause 2 of hereof or (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequences of the Contractor not having received in due time necessary instructions from the Bank's

Engineer for which he specifically applied in writing or (h) from other causes which the Bank's Engineer may certify as beyond the control of contractor or (i) in the even the value of work exceed the value of the priced scheduled of quantities owing to variation, the Bank's Engineer may with previous approval in writing of the Bank make a fair and reasonable extension of time for completion of the Contractor Works for which contractor shall apply to the competent authority of Bank requesting the extension of time and its duration mentioning the reasons for the necessary extension of time at least 07 days prior to scheduled completion date of the contract.; in case of such strike or lockout the Contractor shall nevertheless constantly use his endeavor to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work.

Failure by contractor to comply with Bank's Engineer 's instructions

by Clause 28. If the Contractor after receipt of written notice from the Bank's Engineer requiring compliance within ten days fails to comply with such further drawings and/or Bank's Engineer instructions the Bank may employ and pay other persons to execute 's any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Bank on the Certificate of the Bank's Engineer as a debt or may be deducted by him from any money due to the Contractor.

Termination of contract by the Bank

Clause 29. If the contractor being an individual or a firm commits any "act of insolvency", or shall be adjudged an insolvent or being an incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer that he is able to carry out and fulfill the Contract and to give security therefore, if so required by the Bank's Engineer.

Or if the Contractor (whether an individual, firm or incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor.

Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor. Or shall assign or sublet this Contract without the consent in writing of the Bank first had and obtained.

Or shall charge or encumber this Contract or any payments due of which may become due to the Contractor hereunder.

Or if the Bank's Engineer shall certify in writing to the Bank that the Contractor,

- i. Has abandoned the Contract, or
- ii. Has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for fourteen days after receiving from the Bank's Engineer notice to proceed or
- iii. Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon or
- iv. Has failed to remove materials from the site or to pull down and replace work for seven days after receiving the Bank's Engineer written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions, or
- v. Has neglected or failed persistently to observe and perform all or any of the acts, matters of things by this Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Bank may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor. And further, the Bank by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffolding, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as its own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing of using the materials and plant for the

works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Bank may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Bank's Engineer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Bank, for the value of the said plant and materials so taken possession of by the Bank and the expense or loss which the Bank shall have been put to in procuring the works to be completed and the amount, if any, owning to the Contractor and the amount which shall be so certified shall thereupon be paid by the Bank to the Contractor or by the Contractor to the Bank, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.

# Contracts Contractor

Termination of Clause 30. If the payment of the amount payable by the Bank under by Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as a foresaid shall have been given by the Contractor to the Bank, or if the Bank interferes with or obstructs the issue of any such Certificate, or if the Bank shall repudiate the Contractor, of if the works be stopped for three months under the order of the Bank's Engineer or the Bank or by any injunction or other order of any Court of Law, then and in any of the said cases the Contractor shall be at Liberty to determine the Contract by notice in writing to the Bank through the Bank's Engineer, and he shall be entitled to recover from the Bank, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract.

> In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 17 hereof.

# Certificates and payments

#### Clause 31.

(a) The Contractor shall be paid by the Bank from time to time by installments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Bank's Engineer, work to the approximate value named in the Appendix as 'Value of work for Interim Certificates" (or less at the reasonable discretion of the Bank's Engineer ) has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as "Retention Percentage for Interim Certificates" until the total amount retained shall reach the sum "Total "Retention Money" after which time named in Appendix as installments shall be up to the full value of the work subsequently so executed and fixed in the building. The Bank's Engineer may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And the Contractor shall be entitled to the payment of the Final Balance in accordance with the Final Certificate to be issued in writing by the Bank's Engineer at the expiration of the period referred to as "the Defect Liability Period" in the Appendix hereto from the date of Virtual Completion or as soon as after the expiration of such period as the works shall have been finally completed and all defect made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relive the contractor from his liability under Clause 2 and 20 not relieve the contractor of his inability in cases of fraud, dishonesty, or fraudulent concealment relating of the works or material or to any matter dealt with in the Certificate, and in case of all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Bank's Engineer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Bank and which might subsequently be discovered as not payable and in this respect the Bank's decision shall be final and binding.

- (b) The Contractor has to submit along with his all running account bills and final bill, a statement showing the details as well as the quantities of cement, steel and other building materials procured by him up to the date of the bill for verification of the same before settlement of such bills by the Bank.
- (c) The Bank's Engineer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.

- (d) The Bank's Engineer may make any correction in any previous Certificate which shall have been issued by him.
- (f) No certificate of payment shall be issued by the Bank's Engineer if the Contractor fails to insure the works and keep them insured till the issue of the Virtual Completion Certificate.
- (g) Payment upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as "Period for honor of Certificates" after such Certificates have been delivered to the Bank.

# Delayed **Payment**

Clause 32. Any amounts payable by the Bank to the Contractor in pursuance of any certificate given by the Bank's Engineer hereunder shall, if not paid within the "Period of honoring certificates" named in the Appendix, carry interest at the rate named in the Appendix as the "Rate of Interest for delayed payment" from the date upon which such sum ought to have been paid by the Bank until the payment.

finally determined by Bank

Clause 33. The decision, opinion, direction, Certificate (except for payment) with respect to all or any of the mattes under Clause 1,2 Matters to be 3,7,12,19,27 (a,c,d,e,f) hereof (which matters are herein referred to as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, certificate or valuation of the Bank's Engineer or any refusal of the Bank's Engineer to give any of the same, shall be subject to the right of Arbitration and review under Clause 34 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank's Engineer.

disputes through arbitration

Settlement of Clause 34. All disputes and difference of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or within 12 months from the date of virtual completion of work and whether before or within 12 months of determination abandonment or breach of contract) shall be referred to giving inter-alia full details of the matter under dispute like quantities, rates, amount claimed and the reason thereto, and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final Certificate or otherwise. The decision of the Bank with respect to any of the expected matter shall be final and without appeal as stated in clause

33 hereof. But if the contractor be dissatisfied on any matter the contractor may within 28 days after receiving notice of such decision upon. Such written notice shall specify the matters, which are in dispute of difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The Arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding Clause, and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or Arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise their dispute of difference, on the parties filling their joint memorandum of the settlement of compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement of compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the Arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between party and party, and shall direct by whom and whom and in what matter the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the Arbitrator or Arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators, as the case may be, shall be relieve the Contractor of his obligations to adhere strictly to the

Bank's instructions with regard to the actual carrying out of the works. The Bank and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

Right Technical Scrutiny Final Bill.

of Clause 35. The Bank shall have a right to cause a technical examination of the works by any of the persons or organization as of appointed by the Bank and the final bill of the Contractor including all supporting vouchers, abstracts, etc. If as a result of this examinations or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Bank to recovery the sum from any payment due to the Contractor for this works or any other works being carried out by the contractors elsewhere under the Reserve Bank of India.

Bank entitled to recover compensation paid workmen.

Clause 36. If, for any reason, the Bank is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Bank shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Bank under the said Act. The Bank shall be at liberty to recover such amount or any part thereof by deducting it form the security deposit or from any sum due by the Bank to the Contractor under this contract or otherwise. The Bank shall not be bound to contest any claim made against it under the said Act, except on the written request of the contractor and upon his giving to the Bank for all cost for which the Bank might become liable in consequence of contesting such claim.

Abandonment of works.

Clause 37. If at any time after the acceptance of the tender, the Bank shall for any reasons whatsoever not require the whole or any part of the works to be carried out, the Bank's Engineer shall give notice in writing to the Contractor who shall have to claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

Right of Bank To terminate the contract in

Clause 38. Without prejudice to any of the right or remedies under this Contract, if the Contractor being an individual die, the Bank shall have the option of terminating the Contract without incurring any the event of liability for such termination.

death of contractor if individual

Marginal

Notes.

Clause 39. The Marginal Notes and in the catch lines hereto and in the annexures hereto are meant only for convenience of reference and shall not in any way be taken in to account in the interpretation of these present and the annexures hereto.

Non-Disclosure Pact

Clause 40. The contractor shall not disclose directly or indirectly any information, materials and of the Employer's infrastructure/ system/equipment etc. which may come to the possession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

Sexual
Harassment
Of Women At
Work Place

Prevention of Clause 41.

(i) The Contractor /Agency shall be solely responsible for full compliance with the provisions of the "Sexual Harassment of the women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the internal complaints committee constituted by the contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect to the complaint.

- (ii) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of the Regional Complains Committee constituted by the Bank
- (iii)The contactor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
- (iv) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues

Debarment of CLAUSE 42.

firms from bidding

from A bidder is liable for debarment/disqualification from bidding on the following grounds:

- (i). If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:
  - a. making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
  - any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained or an obligation avoided.
  - any collusion, bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.
  - d. improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain.
  - e. any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.
  - f. any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.

- g. obstruction of any investigation or auditing of a procurement process.
- h. making false declaration or providing false information for participation in a tender process or to secure a contract;
- i. Failed to disclose conflict of interest.
- j. failed to disclose any previous transgressions made in respect of the provisions of sub-clause (i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity.
- (ii). For any actions or omissions by the bidder other than violation of codec of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of substandard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.
- (iii). If the bidder has been convicted of an offence (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.
- (iv). In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at Annexure V.

Date: -	Signature and seal of contractor
Place: -	Name and address:
	E-mail:
	Phone:

# SPECIAL CONDITIONS OF CONTRACT

- 1. Time allowed for carrying out the work is 60 days which shall be reckoned from the 14<sup>th</sup> day of date issue of work order. However, rate shall remain valid for one year from the date of opening of Part I of tender. The contractor shall before be commencing work prepare a detailed work programme, which shall be approved by the Bank's Engineers & shall be supported by his infrastructure with adequate support to plants, tool, tackles, labour forces etc. The tenderer shall acquaint themselves with the security arrangements of the Bank and arrange to obtain work passes for personnel, gate passes for materials, etc. well ahead of time following extant procedures of the organization. Delay in work arising out of the same will not be entertained by the Bank.
- 2. The tenderer shall obtain at his own cost police verification of workmen, required labour license, make payment to his/her workmen strictly in accordance with the Minimum Wages Act and shall comply all the provisions of the Contract Labour Act. Labourers will not be allowed to stay at site.
- 3. Contractor will have to make his own arrangement to hoist all the material, tools and plants etc. at the place of work as well as lowering down the same along with debris and salvaged material without causing any dust, nuisance, spillage and safety hazards. For this purpose, the contractor will have to get his scheme approved well in advance from the Bank and shall have to incorporate any changes suggested. No debris more than a truckload shall be allowed to be accumulated at site. Debris shall be placed in location as directed by Bank's Engineer & shall be kept in gunny bags etc.
- 4. In order to prevent accidents the Contractor at his own cost will have to put up proper and sufficient partition net / partition fabric / fencing during the time as may be necessary for safety and convenience of the occupants and maintain the same in good condition during work and where necessary cause such partition net / partition fabric / fencing to be well lighted during the night. Contractor will have to make good, without any extra payment, any damage done to Bank's property during the work. The contractors are requested in their own interest to inspect the site to assess the nature and quantum of work.
- 5. Contractor shall not be allowed to store any of the debris material inside the building. Necessary arrangements shall be made in advance with the prior approval of Engineer-in-charge to transport all debris to ground by means of suitable chutes and stack the same wherever directed prior to carting away from the Banks premises.

- 6. Work platforms erected shall be such as to facilitate safe working of workers & supervisors as also to support labourers, materials and debris on at least three to four levels simultaneously.
- 7. Contractor shall, before start of the work shall submit their time schedule for various activities to be carried out under the contract
- 8. The contractor shall endeavor to keep dust and dirt noise / nuisance inside the building to minimum. Contractor shall also provide at his cost to clean area on day to day basis to keep dust free environment.
- 9. The work of repairs is required to be carried out in occupied buildings. Contractor shall be required to give his best possible co-operation to offer minimum of inconvenience to the occupants to the extent possible.
- 10. The contractor shall make his own arrangement for tapping the available water/electricity and the usage of the same shall be optimum usage.
- 11. Permission, if any, required from the local bodies shall be obtained by the Contractor. Charges towards the same shall be reimbursed after submission of original paid receipt.
- 12. The intending Contractors can obtain any clarifications regarding the Quotation drawings, specifications etc. from the department on any Bank's working day.
- 13. The tenderer may please note that, the work needs to be carried out during the day time (or as per the Bank's instructions). Therefore, the entire work involved shall be carried out with least disturbance to the occupants of the captioned premises. Contractor shall not use any electrical vibro-hammer or mechanical hammer for any kind of dismantling work. Gas cutting torch may be used for the same. Day-to-day cleaning has to be done by the contractor. Failing which same will be got done at risk and cost of the contractor.
- 14. The entire materials for the work shall be brought to the working area through the staircase or by pulley arrangement from external side. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer. Non-clearance of the debris even after Bank's instructions will cause removal of the same at risk and cost of the contractor.
- 15. All dismantling work and work generating noise shall be done during the day time. Day time work shall have to be done on restricted hours if directed by the Bank. Contractor has to make available all the supply of material through staircase.

- Contractor shall consider the above facts while quoting the rates and all out efforts shall be made to complete the work within scheduled time period.
- 16 The staircase and passages used by the laborers shall be cleaned properly on daily basis to the entire satisfaction of Bank's Engineers failing which same will be got done by Bank at risk and cost of the contractor.
- 17. **Price adjustment**: The materials provided under preview of basic price, if any, shall be considered for Price adjustment. The rates of such approved materials shall be duly approved by the Bank's Engineer which is exclusive of GST. The contractors shall provide/enclosed all paid purchase bill/s of a consignment/s along with the RA/Final bill/s. The price adjustment will be calculated considering the difference between approved purchase rate and basic rate of the material (excluding GST) multiplied by the approximate quantity indicated in the respective tender item with 15% contractor's overheads and profit on the difference. The wastage will not be considered while working of Price Adjustment. Therefore, the contractors shall duly assess the wastage of material on account of handling and usage and include while evaluating the quoted rate.
- 18. The Employer shall have a right to cause a technical examination of the works and the final bill of the contractor including all supporting vouchers, abstracts etc., to be made at the time of payment of the final bill. If as a result of this examination or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Employer to recover the sum.
- 19. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as after completion, providing and erecting double scaffolding during the work and removing the same after the work, all tools and equipment, materials and labours, loading and unloading, storage arrangements, watching and lighting by night as well as day including Sundays and holidays, temporary lines for drawing plumbing and electricity supply arrangements (water and electricity may be made available at the available sources within the Bank's Premises), protection of the public and safety of walls, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging, etc. as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever.

- 20. Electricity and water shall be provided free of cost for execution of the work at one location tapping point within the premises. Contractor shall make their own arrangements for tapping the same to the required locations. The contractor shall, however, take care to ensure that no undue wastage of electricity & water is caused. Necessary safety measures shall be taken by the contractor to avoid any mishap. The contractor shall be penalized by the Bank if any laxity on his part is observed in this matter.
- 21. The successful tenderer shall be required to apply samples of approved colour scheme and get the same approved from Bank's Engineer before going for full execution of the work given in the order. Any modifications/changes suggested by the Bank's Engineer should be affected without demur.
- 22. The successful tenderer should make his own arrangement to obtain all materials required for the work. The materials as far as procurable shall be first / premium quality conforming to relevant Indian standards. The tenderer shall have to use materials of the makes / manufacturers specified in the list of material of approved brand and / or manufacture contained in the e-tender clauses after getting prior approval from the Bank. The Bank will be at liberty to choose any brand of materials from the approved brand names in the list. Samples of any materials should be got approved before proceeding with bulk purchase.
- 23. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer and make the entire premises clear/clean on a day-to-day basis including staircase, passages affected/used by the labourers in the above renovations to the satisfaction of the Bank's Engineers at no extra cost. The entire debris/waste material shall be taken out of the Bank's premises and should not be dumped anywhere in and around the Bank's premises. The contractors are solely responsible if any debris is noticed by the local Corporation and penalty levied.
- 24. No labourers shall be permitted to stay inside the campus after working hours.
- 25. Temporary lockable storage space for storing materials may be constructed temporarily by the contractor at designated space subject to availability. However, the Bank will not be responsible for the materials kept in the store, it will be the responsibility of the contractor. The store shall be maintained properly and handed over to the Bank in its original condition (as at the time of handing over the same) after completion of the work. Materials brought to the site shall be intimated to the Bank's Engineer immediately for inspection of quality and measurement of quantity of the materials.

- 26. The tenderer may please note that the work shall be carried out in the normal working hours with least disturbance to the residents by advance planning, proper sequence of work in consultation with the Bank's Engineers. The work will have to be completed within the stipulated time frame and no extra charges will be paid under any circumstances for the late working hours.
- 27. The Bank's Engineer will verify the account of painting materials brought to site. The contractor shall furnish all details including delivery challan/ invoice etc. to the Bank's Engineer to maintain proper record. After completion of the entire painting work, the Bank's Engineer will scrutinize whether the required quantity of paint as per the theoretical consumption specified by the paint manufacturer was used in the work. However permissible variation on higher or lower side shall be acceptable.
- 28. All necessary safety measures such as covering with adequate safety net, dust protection cloths, covering the nearby windows with plywood during repair work, usage of protective safety gears by the workmen including safety helmet, safety belt, etc. shall be provided. Interested bidders are advised to quote accordingly.
- 29. The work of repainting shall be carried out with highest standard of workmanship in periodic supervision & may also be supervised and monitored periodically by the approved paint manufacturers' technically expert /representative during the execution of work. The surface shall be prepared as per approved make paint manufacturers' specifications & shall be inspected and got approved by Bank's Engineer before applying primer & succeeding coats of acrylic emulsion paint. Bidding Contractors are advised to inspect the site and get themselves acquainted with the quantum & scope of the work before quoting their rates as per the schedule of quantities.
- 30. The bidding contractors are advised to inspect the site and ascertain their actual quantities before arriving and quoting their rates as per Schedule of Quantities. No claim of difference variations in indicative & actual quantities will be accepted by the Bank after the award of work. Measurements shall be made for the respective items as per their units mentioned in the schedule of quantities and payment accordingly as per the item rate quoted by the contractors against these items. For the convenience of the contractors, tentative quantities of various items of work are in the given enclosed Part I of the tender document. The contractors may inspect the site and ascertain the actual quantities before arriving and quoting their rates. No variations will be accepted by the Bank after the award of work.
- 31. All the bidding vendors are advised to visit the site and raise any issues/doubts invariably at the time of Pre-bid meeting for further clarification, if any. In case the bidding vendor do not raise the issues or seek any clarification on or before pre-

bid meeting it will be presumed that the bidders are well conversant with the terms and condition and no further request for change in terms and condition of contract shall be entertained under any circumstances.

- 32. The Contractors shall use only approved brands of materials as given in the tender.

  The Bank will be at liberty to choose any brand of materials from the names given therein.
- 33. Goods & Service Tax (GST): The quoted rates shall be inclusive of GST.
- 34. The firm may engage suitably skilled / licensed wiremen to carry out the work and the work may be supervised by the qualified supervisor / engineer of the firm.
- 35. Power wiring shall be kept separate and distinct from light wiring. Conduits for power and light wiring shall be separate.
- 36. A point shall include the work necessary to complete the wiring for light/ fan / bell etc. including ceiling rose, switch and termination.
- 37. There shall be no linear measurement for point wiring. The points will be measured in numbers.
- 38. In wiring, no joints are permitted anywhere, except in switch boards or points outlet.
- 39. Entire wiring has to be carried out in concealed manner, except otherwise informed by the Bank's Engineer. Firm has to finish the wall surface to match with the adjoining wall surface after concealing the conduit, G.I. boxes etc.
- 40. Compliance with the Rule144 (xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No.6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the Public Procurement Orders issued in furtherance thereto, and their subsequent revisions shall be mandatory. In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at **Annexure IV**. If the Undertaking / Declaration / Certificate submitted by the bidder is found to be false, his/her/its tender / work order will be immediately terminated, and legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee I Security Deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.

Place:	Signature and seal of the Contractor
Date:	Name & address

# **APPENDIX HEREINBEFORE REFERRED TO**

Reference to Clauses in Conditions Herein before Referred to and reference to General Rules and Instructions to the Bidders, General Conditions of the Contract & Special conditions of contract

Defects Liability Period	Twelve months
Validity of rate	One year from the date of opening of tender Part I
Validity Of Tender	Three months from the date of opening Part-I
Period of Final Measurement	Three months from the date of Virtual Completion
	including settlement of final bill.
Date of Commencement	Within 14 days from the date of issue of work order.
Date of Completion	<b>60 days</b> from the scheduled date of commencement
	or actual date of commencement whichever is earlier.
Rate of Liquidated damages	The recovery of Liquidated Damages shall be at the
At the rate of	rate of 0.25% of the estimated cost value, per week of
	delay in completion of work and subjected to
	maximum ceiling as 10% of the contract amount.
Value of works for interim	₹ 15 Lakhs
Certificates	
Retention percentage	5% (To be retained till successful completion of DLP)
Performance Bank Guarantee	5 % (To be released after successful completion of the
	DLP)
Period of honoring Certificate	One month for running A/c. bills and three months for
for payment	final bill including bill settlement
Interest for delayed payment	Three percent per annum

Date: -	Signature and seal of the contractor	
Place: -	Name and address:	

# **GENERAL TECHNICAL SPECIFICATIONS - CIVIL**

The scope of work covers "Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane" at in accordance with specifications prepared to the satisfaction of the Bank's Engineer. The following specifications shall form part of the contract and these shall deem to be supplemental to the specifications and not in derogation thereof except to the extent specifically provided herein.

#### 1. PAINTING WORKS

- (a) The painting work is to be executed according to the valid standards, codes and regulations on their latest revision.
- (b) The contractor has to deliver all the materials and work tools which are needed for performing the job. For instance, painting, cleaning solvents, dilution solvents, brushes, special equipment, scaffolding, ladders, collective protection material etc. Painting jobs are considered as high-risk jobs and a safety and environment prevention plan has to be set up by the contractor before start of the work.
- (c) Storage of the paints/ coatings and solvents: The coatings and solvents shall be stored in a ventilated container or storage room and in an ambient temperature
- (d) Method of appliance of the layers: On the surfaces shall the layer been applied one after each other and between the appliance of each layer shall a drying time been respected according to the technical specification of the paint/coating manufacturer. The minimum thickness as stated in the technical specifications of the manufacturer and in this specification shall be respected.
- (e) General precautions: Bolts, nuts, stud bolts, screws shall not been painted and temporarily protected for accidental paint, unless otherwise asked by the Client. Tag plates, name plates shall not been painted and temporarily protected for accidental paint. The contractor collects all removed dust, rust, spilled solvents and paints and any leftovers of paint and solvents and removes them from the site of the contractor. All these materials are destroyed or deposit conform the local regulations. The contractor shall avoid any spill of paint and / or solvent on parts or surfaces belonging to the site of the client. To avoid spills on these parts, the contractor shall cover during the execution of the painting work (when needed) the parts.
- (f) Cleaning and removal of rust or other foreign matters: Cleaning of steel and removal of rust: All the surfaces which shall be protected by a coating shall thoroughly been cleaned and prepared with as objective to remove dust, mill scale, protective coating applied during the rolling process, rust, greases, oil, humidity and other foreign matters to assure that the coating adheres on the surface and that should last as long as the normal lifetime is expected.

- (g) When painting on wood, the work shall first be cleared of all such projections as glue or whiting spots being carefully removed with the stopping knife and duster, after which all knots shall be filled with one or more layers of oil and white zinc and size of glue laid on warm and rubbed down when dry with sand paper or pumice stone.
- (h) The Concrete/plastered surface shall be thoroughly dried before the priming coat is applied.
- (i) The steel work shall when be primed shall be either as per manufacturer's specifications or by providing with a coat of four parts by weight of white zinc mixed with one part twice boiled linseed oil.
- (j) In wood works all holes, cracks and nail heads shall then be stopped with putty, and irregularities reduced with sand paper and pumice stone.
- (k) Iron work shall be first thoroughly cleaned from rust and dirt, after which red lead alone shall be used as a primer.
- (I) All colour to be laid on evenly and properly with English made or best approved brushes. Each coat of colour to be allowed to dry thoroughly before the next is laid on and all, except the last coat to be slightly rubbed down with pumice stone.
- (m) No hair marks from the brush shall be left on the work or puddle in the corners of panels, angle of mouldings etc.
- (n) In case of doubt regarding the quality, the paints supplied by the contractor shall be tested in an approved laboratory as described in IS 101-1964 if considered necessary by the Engineer-in-charge.
- (o) Paints, oils, varnishes etc. of approved brand and manufacture shall be used. Only ready mixed Paint as received from the manufacturer without any admixture shall be used. If for any reason, thinning is necessary in case of ready mixed Paint, the brand of thinner recommended by the manufacturer or as instructed by the Engineer-in-Charge shall be used.
- (p) Approved Paints, oil or varnishes shall be brought to the site of work by the contractor in their original containers in sealed condition. The material shall be brought in at a time in adequate quantities to suffice for the whole work or at least a fortnight's work. The empties shall not be removed from the site of work, till the relevant item of work has been completed and permission obtained from the Engineer-in-Charge.
- (q) Commencing Work: Painting shall not be started until the Engineer-in-Charge has inspected the items of work to be painted, satisfied himself about their proper quality and given his approval to commence the painting work. Painting, except the priming coat, shall generally be taken in hand after practically finishing all other building work.

The rooms should be thoroughly swept out and the entire building cleaned up, at least one day in advance of the Paint work being started.

- (r) Preparation of Surface: The surface shall be thoroughly cleaned and dusted off. All rust, dirt, scales, smoke splashes, mortar droppings and grease shall be thoroughly removed before painting is started. The prepared surface shall have received the approval of the Engineer-in-Charge after inspection, before painting is commenced
- (s) Before pouring into smaller containers for use, the Paint shall be stirred thoroughly in its containers, when applying also, the Paint shall be continuously stirred in the smaller containers so that its consistency is kept uniform.
- (t) The painting shall be laid on evenly and smoothly by means of crossing and laying off, the latter in the direction of the grains of wood. The crossing and laying off consists of covering the area over with Paint, brushing the surface hard for the first time over and then brushing alternately in opposite direction, two or three times and then finally brushing lightly in a direction at right angles to the same. In this process, no brush marks shall be left after the laying off is finished. The full process of crossing and laying off will constitute one coat.
- (u) No left over Paint shall be put back into the stock tins. When not in use, the containers shall be kept properly closed. No hair marks from the brush or clogging of Paint puddles in the corners of panels, angles of mouldings etc. shall be left on the work.
- (v) In painting doors and windows, the putty round the glass panes must also be painted but care must be taken to see that no Paint stains etc. are left on the glass. Tops of shutters and surfaces in similar hidden locations shall not be left out in painting. However, bottom edge of the shutters where the painting is not practically possible, need not be done nor any deduction on this account will be done but two coats of primer of approved make shall be done on the bottom edge before fixing the shutters.
- (w) On painting steel work, special care shall be taken while painting over bolts, nuts, rivets overlaps etc. The additional specifications for primer and other coats of Paints shall be as according to the detailed specifications under the respective headings.
- (x) Brushes and Containers: After work, the brushes shall be completely cleaned of Paint and linseed oil by rinsing with turpentine. A brush in which Paint has dried up is ruined and shall on no account be used for painting work. The containers when not in use, shall be kept closed and free from air so that Paint does not thicken and also shall be kept safe from dust. When the Paint has been used, the containers shall be washed with turpentine and wiped dry with soft clean cloth, so that they are clean, and can be used again.

(y) Measurements (as per IS 1200) The length and breadth shall be measured correct to a cm. The area shall be calculated in sqm (correct to two places of decimal), except otherwise stated.

# 2. Interior Emulsion Painting:

- (a) Preparation of Surface: The surface shall be scrapped thoroughly to remove existing paint or any other protective film. Any major patch repair or crack shall be cut out and made good. Cracks may be wetted thoroughly prior to filling or priming paint may be applied to the sides of the cracks to avoid undue absorption of water and subsequent shrinkage of the filling. Prior to painting, fine cracks may be filled with distemper or Enamel putty depending on the proposed finish. Greasy or oily spots in the surface should be removed by approved method. One coat of chalk and glue may be applied before application of white wash.
- (b) Application: The Interior Emulsion paint shall be applied with roller or spray pumps if approved, in the specified number of coats. The operation of each coat shall consists of stroke of the roller first given horizontally from the right and then from the left and similarly the subsequent stroke from bottom upwards and the other from top downwards. Each coat shall be allowed to dry before the next coat is applied.

#### 3. Exterior Emulsion Painting

- (i) Preparation of surface: The surface shall be cleaned and washed thoroughly using pressure washing. Any major patch repair or crack shall be cut out and made good as specified under schedule of quantities or as directed. Prior to painting, imperfections such as hoes and fine cracks etc. may be filled with appropriate mixture/putty depending upon the proposed finish as per manufacture's specifications or as directed. The rates quoted shall include all the above operations.
- (ii) Preparation and Application of paint shall be strictly as per the recommendations of paint manufacturers.

# 4. Enamel painting:

Wood surface:

- (i) Preparation of surface:
- (a) While preparing surface in old wood work, accumulated dirt, grime, mould, growth due to dampness etc., shall be removed and the surface examined for defects. All projections such as glue or whiting spots shall be carefully removed with stopping knife

and cleaned after which all knots shall be filled with knotting solution. Resinous or loose knots shall be removed and gaps filled with seasoned timber piece and made level with the rest of the surfaces.

- (b) Surface of previously painted wood work, if it is smooth and in the good conditions, shall be cleaned with white spirit or other detergent. Rub surfaces, with abrasive paper, wash, clean, remove with fresh water and allow the surfaces to dry. Defective and loose putty shall be replaced.
- (c) Painting shall be carried out as much as possible in dry and warm weather. Two coats of paint shall be applied to the surfaces as per schedule of work.
- (ii) Preparation and Application of paint shall be strictly as per the recommendations of paint manufacturers.

# 5. Enamel painting to steel work:

- (i) Preparation of surface: The surface shall be thoroughly cleaned of all scale, rust, dirt, old paint, grease and other imperfections by scrapping and brushing with steel wire brushes and if necessary, the surface shall be cleaned by chipping or any other best-known methods, such as sand blasting and burning. The surface shall be made thoroughly dry.
- (ii) Preparation and Application of paint shall be strictly as per the recommendations of paint manufacturers

#### (5) Painting CI, GI, Asbestos etc. pipes and fittings

- (a) Paints Paints, unless otherwise specified shall be first quality enamel paint of approved make and shade. The primer coat shall be red oxide or any approved suitable metallic primer ready mixed and of approved manufacture.
- (b) Preparation of surfaces All rust and scales shall be removed by scrapping or by brushing with steel wire brushes. All dust and dirt shall be carefully and thoroughly wiped away. The surface, if wet, shall be sun dried.
- (c) Application After preparing the surface, one coat of primer shall be applied. Care shall be taken to ensure that the surface is fully and completely covered, special attention being paid to the joints.
- (d) When the primer coat has dried up and before any moisture, dirt, dust etc. settles on the surfaces, paint of the desired shade shall be applied to pipes. Application shall

be done with brushes and the paint shall be spread evenly. The Surface shall be given two or more coats and shall finally present a uniform appearance.

**6. Scaffolding:** Scaffolding shall be sound and strong, tied properly, over which the platform shall be fixed on which the workers / labours shall work at all heights. The work of scaffolding shall be deemed to be the part of the work of respective items under schedule and no extra payment in this regard under any circumstances shall be admissible. Contractor is the sole responsible for any damage to the property or any loss of life due to the negligence on this regard shall be at the Contractor's account.

#### 7. QUALITY CONTROL

- 1. QUALITY: All materials to be used for works shall be confirm to relevant BIS & best quality of their respective kinds as specified herein and shall be approved make and shall comply strictly with the tests prescribed hereinafter or, where tests are not laid down in list Specification, with the requirements of the latest edition of the relevant India standards approved by the Engineer,
- 2. INSPECTION AND TESTING: All materials before being incorporated in to the Works shall be subjected to inspection and testing as provided in the Conditions of Contract and elsewhere in the Specifications. The cost of all samples for all tests relevant Standards shall be deemed to be included in the Contract rates. No materials shall be used in the works unless they have first been approved by the Engineer or his representative. Manufacturer test certificate for the material concern shall accompany the lot of material supplied at site which may be sent for testing if required by the Bank's engineer.
- 3. SAMPLES- Samples of all materials proposed to be used or incorporated in the works and to be supplied by the Contractor may be called for at any time by the Engineer or his Representative.
- 4. INDEPENDENT TESTS- Independent tests and analysis of any of the materials may be made from time to time by a Testing House or analyst appointed by the Engineer/ Bank in order to check the supplier's works tests and analysis. The procedure for the testing and acceptance criteria will be as stated in the respective I.S codes. The contractor shall at his own expenses supply and deliver to a Testing House or Analyst such materials as may be directed by the Engineer. Should the result of any test be unsatisfactory to the Engineer or his Representative, the materials represented will be rejected. The costs of all the tests shall be borne by the contractor.

- 5. ENGINEER-IN-CHARGE may furnish quality control formats for concrete works after award of work. CONTRACTOR shall note that it is required to adopt all such formats
- 6. Alternatively, if CONTRACTOR has his own QC formats, he may adopt them subjected to such modifications considered necessary and approval by ENGINEER-IN-CHARGE.
- 7. In either case CONTRACTOR shall submit his detailed Quality Assurance Plan after the award of contract. This would be reviewed, appropriately modified and approved by ENGINEER-IN-CHARGE.
- 8. INSPECTION: All materials, workmanship and finished construction shall be subject to continuous inspection and approval of ENGINEER-IN-CHARGE. Materials rejected by ENGINEER-IN-CHARGE shall be expressly removed from site within 3 (three) working days and shall be replaced by CONTRACTOR immediately at no extra cost to OWNER.
- 9. CLEAN-UP- Upon the completion of concrete work, all forms, equipment, construction tools, protective coverings and any debris, scraps of wood, etc. resulting from the work shall be removed and the premises left clean.

# Mode of Measurements (as per IS 1200):

The length and breadth shall be measured correct to a cm. The area shall be calculated in sqm (correct to two places of decimal), except otherwise stated. Small articles not exceeding 10 sq. decimetre (0.1 sqm) of painted surfaces where not in conjunction with similar painted work shall be enumerated. Painting upto 10 cm in width or in girth and not in conjunction with similar painted work shall be given in running metres and shall include cutting to line where so required. Note: Components of trusses, compound girders, stanchions, lattices and similar work shall, however, be given in sq. metres irrespective of the size or girth of members. Priming coat of painting shall be included in the work of painting works.

In measuring painting, varnishing, oiling etc. of joinery and steel work etc. The coefficients as indicated in following tables shall be used to obtain the area payable. The coefficients shall be applied to the areas measured flat and not girthed.

# EQUIVALENT PLAIN AREAS OF UNEVEN SURFACE

I.	Wood work doors, windows Etc.		
1.	Panelled or framed and braced Ledged and battened or ledged, battened and braced doors, windows etc	Measured flat (not girthed including) Chowkhat or frame, Edges, chocks, cleats, etc. shall be deemed to be included in the item.	1.30 (for each side)
2	Flush doors etc.	-do-	1.20 (for each side)
3	Partl panelled and part glazed or gauzed doors, window etc.	-do-	1.00 (for each side
4.	Fully glazed or gauzed doors, windows etc. (Excluding painting of wire gauze portion)	-do-	0.80 (for each side)
5.	Fully venetioned or louvered doors, windows etc.	-do-	1.80 (for each side)
6.	Trellis (or Jaffri) work one way or two way	Measured flat overall, no deduction shall be made for open spaces, supporting members shall not be measured separately	2 (for painting all over)
7.	Carved or enriched work	Measured flat	2 (for each side)
8.	Weather boarding	Measured flat (not girthed supporting frame work shall not be measured separately	1.20 (for each side)
9	Wood shingle roofing	Measured flat (not girthed)	1.10 (for each side)
10.	Boarding with cover fillets and match boarding	Measured flat (not girthed)	1.05 (for each side)
11.	Tile and slate battening	Measured flat overall no deductions shall be made for open spaces	0.80 (for painting all over)
II.	Steel work doors, windows Etc.		

13.	Plain sheeted steel doors or windows	Measured flat (not girthed) including frame edges etc.	1.10 (for each side)
14.	Fully glazed or gauzed steel doors and windows (excluding painting of wire gauze portion)	-do-	0.50 (for each side)
15.	Partly panelled and partly glazed or gauzed doors and windows (excluding painting of wire gauze portion)	-do-	0.80 (for each side)
16.	Corrugated sheeted steel doors or windows	-do-	1.25 (for each side)
17.	Collapsible gates	Measured flat	1.50 (for painting all over)
18.	Rolling shutters of interlocked laths	Measured flat (size of opening) all over; jamb guides, bottom rails and locking arrangement etc. shall be included in the item (top cover shall be measured separately)	1.10 (for each side)
III.	General		
19.	Expanded metal, hard drawn steel wire fabric of approved quality, grill works and gratings in guard bars, balustrades, railing partitions and MS Bars in windows frames.	Measured flat overall; no deduction shall be made for open spaces; supporting members shall not be measured separately	1 (for Paint all over)
20.	Open palisade fencing and gates including standards, braces, rails stays etc. in timber or steel	-do- (see note No. 12)	1 (for Paint all over)
21.	Corrugated iron sheeting in roofs, side cladding etc.	-do- Measured flat (not girthed)	1.14 (for each side)
22.	AC corrugated sheeting in roofs, side cladding etc.	-do-	1.20 (for each side)

23.	AC semi corrugated sheeting in	-do-	1.10	(for	each
	roofs, side cladding etc. or		side)		
	Nainital pattern using plain sheets		-		
24.	Wire gauze shutters including painting of wire gauze	-do-	1.00 side)	(for	each

# **ELECTRICAL INSTALLATION WORK – TECHNICAL SPECIFICATIONS**

# 1. General Requirements

The installations shall generally be carried out in conformity with the requirements of Indian Electricity Act, 1910 as amended up to date and Indian Electricity Rules, 1956 framed there under, the relevant regulations of the Electric Supply Authority concerned and also with the specifications laid down in the Indian Standard IS: 732/1963 "Code of Practice (Revised) for Electrical Wiring Installations (System Voltage not exceeding 650V)". The work shall be executed as per National Electrical Code and if any item is not covered there under or there is any doubt, the specification approved by the Engineer-in-charge will be final and binding.

The Tenderer shall visit the premises and ascertain site conditions, existing structures / ceiling and other obstructions if any, and suitably allow for these exigencies in his offer. No extra claims will be admissible later on these grounds.

# 1. Ambient Conditions

All Electrical installations and equipment's shall be suitable to work in following condition.

Maximum Temperature : 50 degree Celsius

Relative Humidity: 100% In the vicinity of: Kolkata.

### 2. System Conditions

The Electrical installations and equipment's shall be suitable for operation in Following system conditions.

Supply voltage: 240 Volts +/-10% Supply frequency: 50 Hz +/-5% Number of Phases: single / three.

### Materials:-

All materials, LED fittings and its driver unit will be used in electrical installations shall confirm to Indian Standard Specifications wherever these exist. A list of approved materials is attached. Materials not included in the list as well as any particular make not included in the list should be approved by Engineer-in-charge before use. All required materials covered under this specification shall be supplied and installed by the contractor complete in all respect except in cases where it is clearly mentioned otherwise. The materials and accessories required for completing the work will form part of the work although they have not been specified separately. The work shall include all reasonable precautions and provisions for safety of operation and maintenance personnel.

#### 3. Standard:-

- (a) Unless otherwise specified, all materials covered under this specification shall be designed, manufactured, tested and installed in conformity with the latest Indian Standard Specifications. In case such Indian Standard Specifications are not published equivalent British Standard Specifications shall be followed. All equipment's shall confirm to latest Indian Electricity Rules, CPWD and Local/State laws or byelaws as regards to safety, earthing and other essential provisions specified therein.
- (b) All equipment's and materials selected shall also be supplied and installed taking into consideration the Factories Act, Fire Regulations and Local laws or byelaws. All light fittings and equipment's selected shall be have well tied out design. All materials used in the assembly of fittings and their accessories shall be of high quality and manufactured in accordance with the best modern practice.
- (c) All the materials supplied by the contractor according to the contract conditions will be subject to inspection and approval by the Consultant or/and Engineer-in-charge or their authorized representative from time to time. The contractor shall extend all required facilities for such inspection free of cost. At the time of inspection, the inspecting officer shall have full liberty to reject any such material, which does not confirm to specifications or the requirements. The owner shall not entertain any claim for the rejected materials. The contractor shall remove all rejected materials from the site at his own cost.
- (d) The owner shall not accept any surplus material procured by the contractor.

# 4. LT Cables:

The LT power cables shall be of PVC insulated, PVC outer sheathed, FRLS, 1100 Volt grade, armoured, single core or multi core, stranded aluminum / copper (as mentioned in B.O.Q) conductor cables of approved make and should bear ISI mark.

Note: All standards and codes mean the latest.

5. Workmanship: Good workmanship and neat appearance are the pre-requisites for compliance with the various sections of these specifications. The work shall carried out under direct supervision of a person holding Electrical Supervisory certificate for Low Tension (LT) duly issued by concern Authority of the State Govt. and in accordance with the statutory rules and regulations in force. The relevant ISI code of practice shall be followed wherever applicable.

#### 10. Additional Specifications:

- a) Any damage to walls, floors, etc during installation and erection must be repaired by the Contractor to match the original surface for which no extra amount will be paid.
- b) For conduits all the junction boxes etc. should be of inspection type
- c) Approved materials and fittings shall only be used. Getting approval for the materials delivered at site from the Banks' concerned authority shall be the sole

responsibility of the successful bidder. The Contractor shall replace the unapproved materials and fittings at his own cost without any delay.

Sr. No.	Name of Item	Make	Offered make by Bidder (Any one Make)
1	Modular type switches, sockets, regulators, plates, concealed metal box etc.	Legrand (Mylinc), Crabtree (Thames), Havells	
2	T.V. Outlet socket/telephone socket	Legrand (Mylinc), Crabtree	
3	Cables and Wires (FRLS)	Polycab/ Finolex/ RR Kabel/Havells/Mescab	
4	Ceiling rose(Three Pin)	Anchor/Havells/ Polycab	
5	Conduit/ Casing-capping	Precision / Presto- plast /AKG/ Polycab	
6	Light fittings	Philips/ Havells/ Crompton/Wipro/Bajaj	
7	Wall bracket light fitting with detachable LED bulbs	Philips/ Havells/ Crompton/Wipro/Bajaj	
8	Glands/ Lugs	Dowells, Jainsons , Comet	
9	BLDC Ceiling fan/ exhaust fan/ cabin fan/ wall fan	Crompton/ Havells/ Orient/ Bajaj/ Atomberg	
10	MCBs, RCCBs, MCBs, MCB TPN DBs etc.	Legrand/ Siemens/ Havells/ L&T	
11	Telephone Wire and cable T.V. wire	DELTON/ Polycab/ Finolex	_

- d) Intending tenderers are advised to study all the specifications, terms, conditions etc. in detail and inspect the site before submitting tenders so as to ascertain the nature and scope of the work involved and the methods to be adopted for executing the work.
- e) The rate quoted shall include cost of cutting holes and chase in walls floor slabs, repairing the same and restoration of original surface. Nothing extra shall be entertained on this account.

  Place:

Signature of the tenderer with seal

Date:

## List of various electrical points to be provided in each flat (Tentative)

Area /Locati on	Light Fittings		ittings Fan points		Exha ust fan	1 nos. 6A/10A Plug points on a main switchboa rd with light, fan etc.	1 nos. 6A/10A Point on Switch Board (SB) with 6/10 A Switch & Socket	16A Powe r Point	AC& Geys er POW ER POIN T	RJ-11 Telepho ne Point	3 nos. 6A/10A Point on Switch Board (SB) with 6/10 A Switch & Socket
		Decora tive Light/ Call Bell	Cei Iin g Fa n	Cabi n Fan/ Wall fan							
Drawin g Room	1 (4' Tube)	3 (2- bracket light, 1- chandel ier)	1	0	0	1	2	0	1 (Split AC)	1	1 (TV/ PC)
Bedroo m-1	1 (4' Tube)	1 (bracket light)	1	0	0	1	1	0	1 (Split AC)	1	1 (TV/ PC)
Bedroo m-2	1 (4' Tube)	1 (bracket light)	1	0	0	1	1	0	1 (Split AC)	1	1 (TV/ PC)
Bathro om- 1	1 (LED Bulb)	0	0	0	1	0	0	0	1 (Geys er)	0	0
Bathro om- 2	1 (LED Bulb)	0	0	0	1	0	0	0	1 (Geys er)	0	0
Wash Basin	1 (2' Mirror light)	1- Call Bell	0	0	0	1	0	0	0	0	0
Kitche n	2 (1 nos. 4' Tube 1 nos. LED Bulb)	0	0	1	1	1	4 (1 aqua guard, 1 fridge, 1 chimney, 1 washing machine)	2 (Micr owav e/ Mixer, Dishw asher )	1 (Geys er)	0	0
Balcon y	0	1 (brack et light)	0	0	0	1	1 (Wall Fan)	0	0	0	0
Total	8	7	3	1	3	6	9	2	6	3	3

Place: Signature of Tenderer with stamp

### LIST OF SCHEDULES (A To D)

### **SCHEDULE A - SAFETY CODE**

- 1. Contractor shall maintain in a readily place First aid appliances including adequate supply of sterilized dressings and cotton wool.
- 2. An injured person shall be taken to a nearby public hospital without loss of time, in cases where the injury necessitates hospitalization.
- 3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
- 4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
- 5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
- 6. Every opening in the floor of a building or in a working platform is provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one meter.
- 7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
- 8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
- 9. Those engaged in welding works shall be provided with welder's protective eyeshields and gloves.
- 10. Suitable facemasks should be supplied for use by the workers.
- 11. Overalls shall be supplied by the Contractor to the workmen and adequate facilities shall be provided to enable the workmen to wash during the periods of cessation of work.

- 12. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect working condition.
- 13. The ropes used in hosting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.
- 14. Additional safety net is to be providing to cover the external work and to avoid any injury to the occupants of the colony.
- 15. Workers shall be provided with safety belts, safety helmets, aprons, safety shoes and other safety equipment's. No worker shall be allowed to climb the scaffolding without double harness safety belts.

Place:	Signature and seal of the Contractor
Date:	Name & address
	Phone/Mobile No.: -
	E-mail

#### SCHEDULE B - FIRE SAFETY CODE

- 1. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- 2. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- 3. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- 4. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- 5. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- 6. Used paint drums shall be stored in specified store only after closing them properly.
- 7. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plug, etc., depending upon the requirement of the work shall be provided by the Contractor to the workmen to prevent occupational health hazards.
- 8. The safety belt shall be provided by the Contractor and used by the workmen while working from height for more than 10' from Ground level.
- 9. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- 10. Both the staircase doors shall be normally kept closed.
- 11. None of the fire extinguishers shall be removed/shifted from its designated location.
- 12. Power supply shall be switched off from the mains when equipment is not in use.
- 13. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- 14. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- 15. Battery operated emergency light/torches shall be provided by the Contractor to the workmen while working beyond office hours.

Place:	Signature and seal of the Contractor
Date:	Name & address
	Phone/Mobile No.: -
	F-mail·

### SCHEDULE C-LIST OF APPROVED MATERIALS

Sr No.	Materials	Approved Manufacturer / Brand name & model
1	Paint	Dulux, Akzo Noble, Berger, Asian, etc or any approved equivalent.
2	Waterproofing chemicals	ROFF, Hydro proof, PIDILITE, Fosroc , Sika or any approved equivalent
3	Chemicals / Admixtures for structural repairs	Fosroc, Dr. Fixit, SIKA or approved equivalent
4	Zinc chromate primer	Asian paints Ltd, Berger paints, ICI Dulux or approved equivalent
5	Putty	Birla White, JK white or approved equivalent.
6	Cement	A.C.C, Ultra Tech, Ambuja, Birla, or approved equivalent with ISI branding
7	Tiles	Johnson, Kajaria, or any approved equivalent
8	Plywood	Kitply, Green ply, Century or equivalent etc.
9	Laminate	Century, Greenlam, Advance, Merino or approved equivalent
10	Aluminium extruded section	Jindal, Hindalco, AIS or approved Equivalent make
11	Glass	Modi guard, Saint Gobain, AIS, or approved Equivalent.
12	Interior Emulsion paint	Asian Paints, Berger, ICI dulux etc. or any approved equivalent
13	PVC Pipe	Finolex, Supreme, Astral or approved equivalent with ISI branding
14	Reinforcement	TATA / SAIL or approved equivalent
15	Steel plate (Grade 304)	TATA or approved equivalent
16	Plumbing / Sanitary fittings & accessories	Jaquar, Parryware, Hindware, Marc, Chilly, ALPINA or any approved equivalent
17	Kitchen Sink	Nirali, or any approved equivalent
18	Carpentry hardware, fixtures, imogeneries	Hettich, Haffele, or approved Equivalent make
19	WPC door shutter and frames	Century, Greenply, Amulya or any approved equivalent

**NOTE:** All the materials should got approved from the Bank before using in the work by the contractor. All materials shall be of the 1<sup>st</sup> quality ISI marked/ ISI Standard approved. If the approved brands mentioned are not available, equivalent make as may be approved by the Bank / Bank's Engineer only to be used on the work. Wherever contractor proposes to use equivalent makes (i.e. other than specified), the same shall be done after prior approval of the Bank / Bank's Engineer after submitting relevant documentary evidences. Any additional expenditure and time due to this shall be solely on contractor's account and no claims whatsoever shall be entertained in this regard.

Date: - Signature and seal of the contractor Place: - Name and address:

SCHEDULE D - LIST OF DOCUMENTS TO BE MAINTAINED AT SITE

Sr	Description of the Document	Remarks
No		
1	Contract Agreement. Certified true copies of the contracts	
2	Site order Book - For issue of instructions by Engineer-in-charge or his representative at site in the course of day to day supervision. This book shall be in the form of Triplicate book with machine numbered pages. After recording the instructions, one copy shall be taken by Engineer-in-Charge or his representative, another by the contractor and the third copy shall remain in the book on which the compliance shall be recorded by Contractor after taking required action.	Performa 1
3	Material at site Register To record the material receipted and issued by on daily basis by the contractor.	Performa 2
4	Test Reports/ certificates for Materials/ equipment to maintain record of test reports/ certificates received from manufacturers	
5	Hindrance register for recording the details of hindrances, reasons & its clearance with time period jointly signed by the Site Engineer/ Engineer-in-charge representative and the contractor's representative	Performa 4
6	File and Register for Extra/Variation Order To maintain record of extra/ variation items	Performa 5

Date: - Signature and seal of the contractor Place: - Name and address:

### Performa 1- Site order Book

Name of the work :
Date of Work Order:
Schedule date of commencement:
Actual date of commencement:
Schedule date of completion:
Actual date of completion:

Sr.no.	Remarks/ Instructions of the Bank's Engineer	Dated initials of Bank's Engineer	Initials of the Contractor for having received the instruction	Action taken with date	Dated initials of the Site Engineer	Remarks of the Bank's officials

# Performa 2- Material at site Register

Name of the work :	
Date of Work Order	
Schedule date of commencement	
Actual date of commencement	
Schedule date of completion	
Actual date of completion	

Sr	Date				9	Remarks		
No		No.	of Material		Contractor	JE	AM /MCD	
			Material				/MGR	

# Performa 4 - Hindrance register

Name	Name of the work :									
	Date of Work Order									
			commenceme	ent						
			nmencement	5110						
			completion							
			npletion							
/ totali	date 0	1 0011	ipiotion							
Sr.No	Hindrance Hindrance Hindrance Reason Contractors				JE	A.M				
	From To		(Days)	(Days)	Hindrance (days)	Reason	Sign	JE	/MGR	

# Performa 5 - File and Register for Extra/Variation

Name of the world									
Name of the work:  Name of the contractor:									
		tor:							
	nt of tender:								
Amour	nt of extra/vari	ation items	sanct	ioned s	so far:				
Total li	kely financial	implication	of ext	ra/ vari	ation items	s recomme	ended so far, for san	ction in	cluding the
presen	it proposal:								-
Sr.	Recommendation							of	
No.	of item	Quantity	Unit	cl	<u>aims</u>	AM(Tech	)/MGR(Tech)(Site)	Regional Director	
				Rate	Amount	Rate	Amount	Rate	Amount

#### ANNEXURES TO VARIOUS SECTIONS AND SCHEDULES

### **ANNEXURE-I**

# PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT/ BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value) Place: -Date: - \_\_\_\_\_ Shri ..... **Regional Director** Reserve Bank of India Estate Department, Kolkata Dear Sir, **WHEREAS** The Reserve Bank of India, having its Regional Office at 15, N s Road Kolkata (hereinafter called the 'RBI') has invited tenders for the captioned work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents. It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs. (Rupees only) as Earnest Money Deposit (EMD). M/s. (Name of the Tenderer/Bidder) , (hereinafter called as "the Tenderer/ Bidder"), who are our Clients/Constituents intend to submit their tender/ Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs. \_\_\_\_\_ (Rupees \_\_\_ only) in respect of EMD. NOW THIS GUARANTEE WITNESSETH 1. We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the

conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof.

2.	shall on demand by the RBI, pay without demur to the RBI, a sum of Rs.  _ (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs (Rupees only).  We also agree to undertake to and confirm that the sum not exceeding Rs. (Rupees only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed
3.	by the RBI within a period of one week from the date of receipt of the notice as aforesaid.  We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.
This g	guarantee shall not be revoked by us without prior consent in writing of BI.
We he	ereby further agree that –
a)	Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs (Rupees
b)	Our liability under these presents shall not exceed the sum of Rs.
c)	(Rupees only) .  Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
d)	This guarantee shall remain in force up to (four months from the last date of submission of tender) provided that if so desired by the RBI, this

which conclusion shall be binding on us as well as the said Tenderer; we

- guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the \_ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within \_\_\_

\_ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of	 Bank.

Authorized Official (with seal)

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

### **Annexure II**

### PROFORMA OF BANK GUARANTEE for PERFORMANCE (SECURITY DEPOSIT)

(On Non-Judicial Stamp Paper of appropriate value)

Place:	
	Date: Shri
Regiona	al Director
Reserve	e Bank of India
Estate [ Kolkata	Department,
Dear Si	r,
Name of	Work: - Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane
(hereinal called the said AND Will Security due fulfill We, amount	as Reserve Bank of India, having its Regional Office at 15, N S Road, Kolkata after called "the RBI") has awarded the Contract for the captioned project (hereinafter ne "Contract") to M/s (Name of the Contractor) (hereinafter called a Contractor which expression shall include its successors and assigns).  There as the Contractor is bound by the said Contract to submit to RBI a Performance of deposit for a total amount of ₹ (Rupees only) (Amount in figures and words) for the lament by the said contractor of the terms and conditions contained in the contract.  (Name of the Bank), (hereinafter called "the Bank"), at the request , the contractor, do hereby undertake to pay to the RBI an not exceeding ₹ as Performance Guarantee for due not of the terms and conditions of the contract.
1. \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\	We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of ₹ (Rupees only).  We also agree to undertake to and confirm that the sum not exceeding ₹ (Rupees only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and

the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under

this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

- 3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between
- 4.

We her

hereunder.

	RBI and the Contractor. is guarantee shall not be revoked by us without prior consent in writing of the I.
reby	y further agree that –
-	Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹ (Rupees only).
b)	Our liability under these presents shall not exceed the sum of₹ only).
c)	Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
d)	This guarantee shall remain in force up to (30 days beyond the work completion period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
e)	Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities

In witness whereof I/We of the	Bank have signed and sealed this guarantee on the
day of (Month)	being herewith duly authorized.
For and on behalf of	(Name of the Bank)

Signature of authorized Bank	
official Name:	
Designation	
Stamp/ Seal of the Bank	
Signed, sealed and delivered for and on be	half of the Bank by the above named in the
presence of :	
Witness 1	Witness 2
Signature	Signature
Name	Name
Address	Address

# FORMAT OF MEASUREMENT BOOK (To be Supplied In Triplicate)

B No					P	age No	·
Tender Item Item Tender Page N	No./ Descr	ription of of work	 eas	surements			Quantity
		No	).	L	В	D/H	
	ß Bill no:	Running/Fina	al E	3ill		Pa	age No
Serial	Tender	Description	n	Quantity	Rate ₹	Unit	Amount
No.	Item No.						
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# Performa for Undertaking/Declaration/Certificate by the Bidder regarding country sharing land border with India

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To, Regional Director Reserve Bank of India, Kolkata

Name of Work: Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane

- **2.** I / We certify that (Name of the bidder)
  - i. is not from a country sharing land border with India, or
  - ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or
- iii. is from a country sharing land border with India where Government of India has extended lines of credit, or
- iv. is from a country sharing land border with India where Government of India is engaged in development projects (Strikeout whichever of the above is not applicable)
- 3. I /We further certify that.........................(Name of bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that even in case of contracts where we are permitted by the Bank/RBI to sub- contract I/we.............(Name of bidder) will not sub-contract any work to a contractor from country(ies) sharing land border with India, unless such contractor fulfils all the requirements contained in the above referred office memorandum/order.

4. I/We know and understand that, if this Undertaking / Declaration / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Signature and name of the authorized signatory of the Bidder with Rubber Stamp

Date:	Place:

### **Annexure-V**

# <u>Performa for Undertaking regarding Declaration by the Bidder for debarment by public institution(s)</u>

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,

Regional Director

Reserve Bank of India, Kolkata

# Name of Work: Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane

1. I/ We (Name of the
bidder) declares that
a) I/we or any of our allied firm* is/ are not debarred / suspended / blacklisted by any
public
institution / entity in India or any other country as on(last date of submission
of
bid).
b) I/We or any of our allied firm have not made any transgression in respect of the
code of
integrity (as mentioned in the tender) with any public institution / entity in India or any
other country in last three years as on(last date of submission of bid).
c) we will inform the Bank in writing, in case, /we or any of our allied firm* is/are
debarred /
suspended / blacklisted by any public institution / entity in India or any other country
on or
before award of work for the captioned work.
2. I/ We(Name of the bidder) declare that I/we
or our allied firm*

(Name of the allied firm(s)) is/ are debarred /	
suspended / blacklisted by	
(Name and address of public institution in India or any	
other country) and the	
same effective upto(date). A copy of such letter is attached for your	
information and record.	
(seal and signature of the bidder)	
Date	
Place	

(Note: strike out one of the above two declarations which is not applicable)

\*Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or

majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling

voice. Further all successor firms will also be considered as allied firms.

### **Annexure VI**

# <u>Proforma of Bank Guarantee for Performance of the contract in respect of items of work for which the tenderer has quoted low/unworkable rates</u>

	Place Date
То	Jale
Regional Director	
Reserve Bank of India, Kolkata	
Dear Sir/Madam,	
Name of work:	
WHEREAS	
The Reserve Bank of India, having its Central Office at Shahid Bha	agat Singh Road,
Mumbai (hereinafter called "the Employer") has invite work - hereinafter referred	
on the terms and conditions mentioned in the tender documents.	
It is one of the precondition of the Employer for awarding the contract	t that the tenderer
shall furnish a performance bank guarantee for sum of Rs	/- (Rupees
only) (hereinafter referred to as "the caution money	") for satisfactory
execution of those items of works, for which the tenderer have quote	ed low/unworkable
rates (hereinafter referred to as "the low rates items of work".)	
M/s, (hereinafter called as "the Tenderer"), who are	our constituents,
have tendered for the said work and for award of the work need to su	bmit Performance
Bank Guarantee for low ratd items and have requested us to furnish	n guarantee to the
Employer in respect of the said sum of Rs/- (Rupees o	nly).
NOW THIS GUARANTEE WITNESSTH	
1. We (name of the Scheduled Bank) do hereby agree with and	d undertake to the
Reserve Bank of India, their successors, Assigns that in the event of	the Reserve Bank
of India coming to the conclusion that the Tenderer have not	t performed their

obligations under the said conditions of the tender or have committed a breach thereof,
which conclusion shall be binding on us as well as the said Tenderer, we shall on
demand by the Reserve Bank of India, pay without demur to the Reserve Bank of
India, a sum of Rs/- (Rupees only) or any lower amount that may be
demanded by the Reserve Bank of India. Our guarantee shall be treated as equivalent
to the Caution Money for satisfactory execution of the low rated items of work for the
due performance of the obligations of the Tenderer under the said additional
Conditions, provided, that our liability against such sum shall not exceed the sum of
Rs/- (Rupees only).
2. We also agree to undertake to and conform that the sum not exceeding Rs/-
(Rupees only) as aforesaid shall be paid by us without any demur or protest,
merely on demand from the Reserve Bank of India on receipt of a notice in writing
stating the amount is due to them and we shall not ask for any further proof or evidence
and the notice from the Reserve Bank of India shall be conclusive and binding on us
and shall not be questioned by us in any respect or manner whatsoever. We undertake
to pay the amount claimed by the Reserve Bank of India within a period of one week,
from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the Reserve Bank of India under this guarantee
shall be independent of the agreement of agreements or other understandings
between the Reserve Bank of India and the Tenderer.
4. This guarantee shall not be revoked by us without prior consent in writing of the
Reserve Bank of India.
5. We hereby further agree that:
(a) Any forbearance or commission on the part of the Reserve Bank of India in
enforcing the conditions of the said agreement or in compliance with any of the terms
and conditions stipulated in the said tender and/or hereunder or grating of any time or
showing of any indulgence by the Reserve Bank of India to the Tenderer or any other
matters in connection therewith shall not discharge us in any way and our obligation
under this guarantee. This guarantee shall be discharged only by the performance by
t he Tenderers of their obligations and in the event of their failure to do so, by payment
by us of the sum not exceeding Rs/- (Rupees only).
(b) Our liability under these present shall not exceed the sum of Rs/- (Rupees
only).

(c) Our liability under this agreement shall not be affected by any infirmity or irregularity
on the part of our said constituents in tendering for the said work or their obligations
thereunder or by dissolution or change in the constitution of our said constituents.
(d) This guarantee shall remain in force up to (date) provided that if so desired
by the Reserve Bank of India, this guarantee shall be renewed for a further period as
may be indicated by them on the same terms and conditions of our said herein.
(e) Our liability under this presents will terminate unless these presents are renewed
as provided hereinabove on the (date) or on the day when our said constituents
comply with their obligations, as to which a certificate in writing by the Reserve Bank
of India alone is the conclusive proof whichever date is later. Unless a claim or suit or
action is filed against us within six months from that date or any extended period, all
the rights of the Reserve Bank of India against us under this guarantee shall be
forfeited and we shall be released and discharged from all our obligations and liabilities
hereunder.
Yours' faithfully,
For and on behalf of
(Seal of the Scheduled Bank)
Signature of the Authorised Official
(Name, designation, date etc.)
Note - This guarantee will require stamp duty as applicable in the State of, where
it is executed and shall be signed by the official whose signature and authority shall

be

# Unpriced Schedule PART-A

### Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane

### **Schedule of Quantities**

SL No.	Description of work	Qty.	Unit
1(a)	Dismantling of existing cast in situ mosaic/ceramic/Kota flooring /kitchen platform etc and ceramic dado tiling of kitchen, bathroom, toilets etc of the entire flat and removal of the backing mortar/concrete upto the base slab/brick wall in entire area including concealed cables ( if any ),concealed pipelines etc. complete and disposing of all the debris outside the Bank premises including all lead and lift as per Municipal provisions as directed by Bank's engineer in charge. Use of any machine for dismantling is not permissible rate shall include also dismantling the existing kitchen cabinet and disposing of the dismantled materials outside the premises including all lead and lift as per Municipal provisions and stacking the materials at site having scrap value at the designated area inside the premises complete as directed by Bank's Engineer. (Approx Depth of base slab 55 mm)	500	Sqm
1(b)	Dismantling of existing brick wall: Demolishing very carefully the existing brick masonry walls of existing thickness manually/ by mechanical means including stacking of serviceable material and disposal of unserviceable materials outside the Banks premises as per the municipal provisions including all lead and lift etc. all as per direction of Bank's Engineer in charge. Use of any machine for dismantling is not permissible.	35	Sqm
1(c)	Dismantling of existing shunken floor of variable thickness upto original floor in toilets including concealed pipes, trap/fittings etc. complete exposing the base slab and side brickwork of wall to take the fresh cement mortar backing plaster, stacking of materials at site having scrap value and disposing of all the debris outside the Bank premises including all lead and lift as per Municipal provisions as directed by Bank's Engineer in charge. Use of any machine for dismantling is not permisible.  (Approx depth 450 mm)	25	Sqm

2(a)	Brickwork	25	Sqm
2(a)	Providing and constructing half brick masonry wall in superstructure using locally available 1st class bricks for partitions in cement mortar 1:4 (1 cement: 4 sand) at all heights of multistoreyed building with H.B wire netting at every third layer, including scaffolding, maintaining proper line, level & plumb, necessary curing, etc all complete as per the directions of the Bank's Engineer in charge.	20	очш
(b)	Providing & applying cement plaster 1:4 (1 cement: 4 sand) of thickness 12mm (average) in single layer including raking the joints, removing dust & cleaning the surface including necessary scaffolding, including fixing of chicken mesh (by proper nailing) at least 4" wide on the joints between the junction of old and new walls/RCC surface, curing, etc all complete as per directions of Bank's Engineer.	400	Sqm
3(a)	Providing and fixing in position approved heavy quality 100 mm sand cast iron pipes for concealed / exposed work using pipes in required length with specials of ISI:3989 make or any other approved make for soil / waste line with all fittings and specials like bends, junctions with or without door Tee, etc., with cement gasket joints, making connection with CI trap, existing lines, gully traps, manholes, cutting holes in the walls, closing the same with cement concrete and finishing with cement mortar, painting the pipes with black bitumen for concealed piping work and with two coats of first quality synthetic enamel paint of approved make and shade over a coat of metal primer for exposed piping work, providing and fixing heavy quality MS clamps, etc. The rate shall also include for scaffolding, testing, commissioning etc. all complete as directed by engineers. The rate shall include chasing in walls for concealed piping work and refilling the same after laying of pipes with plain cement concrete 1:2:4 etc. complete.	20	Rmt
3(b)	All are same as above but for 75 mm diameter	20	Rmt
4(a)	Providing and fixing 25mm nominal dia CPVC pipes having thermal stability for hot and cold water supply, including all CVPC plain & brass threaded fitting, i.e fixing the pipe with clamps at 1.00m spacing. This includes jointing of pipes of fittings with one step CPVC solvent cement and the cost of cutting chases and making good the same including testing of joints complete as per the direction of Bank's Engineer.	18	Rmt
4(b)	All are same above but for 20mm nominal dia pipes	160	Rmt
4(c)	All are same above but for 15mm nominal dia pipes	15	Rmt

5(a)	Providing and fixing <b>40mm dia PVC pipes</b> (HDPE, oriplast or any other approved by bank) sch. 80 quality/UPVC pipes with all necessary fittings like PVC/UPVC tees, elbows, bends, G.I. clamp, hooks etc. including concealing in wall or floor, of required by cutting charges and mending damages.	30	Rmt
6	Sunken floor		
	Providing and applying polymer based two compound water proofing treatment to the sunken portion of the toilets, baths, kithcen etc. by using products of M/s Pidilite, M/s Fosroc, M/s Sika, M/s MC-Bouchemie or any other approved equivalent in the following steps.	130	Sqm
	(i) Providing and applying 20mm thick water proofing cement plaster 1:4 (1 cement : 4 coarse sand) mixed with water proofing compound as per the manufacturer's specifications to the sunken floor and sides including rounding off junctions / corners with water proofing cement mortar etc. all complete		
	(ii) Providing and applying two compound-based polymer water proofing treatment with applicable coats (as per manufacturer's specifications) of water proofing polymer / chemical of M/s Pidilite, M/s Fosroc, M/s Sika, M/s MC-Bouchemie or any other equivalent approved make to the sunken floor, sides, etc.; testing the treated surface by ponding method for 72 hours.		
	(iii) Repeat the treatment till no seepage is observed on the treated surface		
	Note: 1. The entire sunken portion waterproofing treatment shall be completely leakproof as observed during DLP period. Any seepage observed during DLP shall be liable for redoing the entire waterproofing treatment failing which PBG will be envoked.  2. Single measurement of the sunken floor and its sides shall only be considered for payment for all sub items of work.		
7	Providing and laying <b>brick bat coba</b> to the sunken floors using best quality locally available well burnt sliced bricks in cement mortar 1:4 (1 cement: 4 coarse sand) mixed with water proofing compound of approved make as per manufacturer's specifications, roughening the top layer of cement mortar / top surface of sunk filling with broom to receive the flooring etc. all complete as directed by Bank's engineer.  Note: No deduction for squatting / w.c.pan, C.I. pipes etc. will be made for the measurement purpose.	9	Cum
8	Providing and laying plain cement concrete 1:2:4(1 cement: 2 coarse Sand: 4 graded stone aggregate 20mm nominal size) mixing with polymer based waterproofing admixture over the bare RCC slab to fill the depth and to	14	Cum

	2 (1 5 27 179 27 11 17 1 17 1 1		
	receive the vitrified tile over it all complete including labour, carriage, curing complete as directed by Bank's Engineer.		
9	Providing and laying approved quality vitrified tiles of size 600 x 600 mm or any approved size of approved manufacturer and shade on existing floor in required design and pattern over 20 mm thick bed of cement mortar 1:4(1 cement:4 coarse sand) jointing with tile jointing compound of approved manufacturer epoxy grout including filling of joints using pigment to match with the colour of tiles, cleaning, maintaining proper line & level, slope etc. all complete. The rate shall also include additional cost for extra thickness for maintaining proper floor level and the cost of removing of debris and disposing it away from the Bank's Premises, cleaning the site, making good the damages, if any, etc. all complete as per the directions of Bank's Engineer. The rate includes for making inlays, cutouts for electrical junction boxes if any etc complete.  (Basic Rate of Vitrified tiles Rs.600/- per sqm excluding GST)	270	Sqm
10	Providing and fixing approximately 150mm high skirting with vitrified tiles (150mm size to be cut from 600mm X 600mm size tiles) wherever required in approved shade, design and pattern, laid on 12mm thick average cement mortar 1:4 (1 cement: 4 coarse sand), backing grouting joints with polymer cement grout or epoxy grout mixed with polymer and matching pigment, cleaning, curing, etc. The rates shall include for dismantling carefully the existing marble mosaic skirting, making good the damages in the skirting and adjacent area with cement mortar, cleaning, disposal of debris out of Bank premises etc. complete as directed by Bank's engineer in charge.  Basic rate of Vitrified tiles 600mm x 600mm is Rs. 600/-per sqm excluding GST.	225	Rmt
11	Toilet Flooring Supplying and laying approved size, finish and shade ceramic /vitrified non-skid, non-slip tiles of approved manufacturer in flooring, laid to required level, slope and pattern on 20mm thick cement mortar 1:4 (1 cement: 4 sand) bedding set in cement slurry, jointing neatly with epoxy grout mixed with matching pigment, cleaning, curing etc. complete as directed by the Bank's engineer.  (Basic cost of tiles: Rs.550/- per sqm excluding GST)	25	Sqm

12	Toilet/Kitchen Dado Supplying and fixing approved size, finish and shade ceramic /vitrified glossy/matt finish tiles of approved manufacturer in Dado laid on average 12mm thick cement mortar (1:3) bedding set in cement slurry including jointing with polymer cement grout of matching shade or mixed with polymer and matching pigment, cleaning, curing, making good the damages, cleaning etc. all complete as directed by Bank's engineer. Use of any machine for dismantling is not permissible.  (Basic cost of tiles Rs. 550/- per sqm excluding GST)	215	Sqm
13	Supplying & installing approved make & model white color wall hung European commode with hydraulic seat cover etc. such as Jaguar(CNS-WHT-959SPP), Parry ware, Hind ware or any other approved equivalent complete set including all necessary fittings accessories & hardware's including making leakproof connection with flushing cistern, cutting & chasing brick /RCC members/ walls, floors, removing old P/S traps complete as directed by Bank's engineer.  White color, wall hung commode with seat cover (basic rate is Rs. 5490/- excluding GST)	8	Nos
14	Supplying and fixing approved make & model concealed flushing cistern dual type of reputed make Hindware, Jaquar, Parryware or any approved equivalent including all neesary hardware acceesories, connectors etc. i.e. syphon, cover plates etc so as to make leakprooof connection from the designated water inlet point to EWC outlet for smooth flushing all complete as directed by Bank's Engineer.  Basic Rate of the concealed cistern including cover plate Rs.4754/- each set excluding GST	8	Nos
15	Providing, fixing and testing approved make & model following C.P. brass bath room plumbing, sanitary fittings & accessories with flange wherever applicable, etc complete all as directed by Bank's engineer		
	15 mm C.P. Brass fittings		
(i)	2 way Bib Cock with nozzle (quarter turn ) - Jaquar Fus29041 or approved equivalent Note: Basic rate of Bib cock Rs. 1900/- each excluding GST	8	Nos
(ii)	Health faucet with 8mm diameter, 1.20mt long flexible tube & wall hook (jaquar ALD 577)  Basic rate of health faucet with 8mm diameter, 1.20mt long flexible tube & wall hook is Rs.800 Each excluding GST	8	Nos
(iii)	Angular Stop cock -(Jaquar-FUS29053) Note: Basic rate of Angular Stop cock is Rs. 1125 each excluding GST	24	Nos
(iv)	Providing and fixing 25mm dia gate valve of Zoloto or any equivalent approved	12	Nos

(v)	shower tap with mixture and handshower arrangement (Jaquar-FUS 29281) Note: Basic rate of material is Rs. 5100/-each excluding GST	8	Nos
(vi)	Shower head /rose round shape with shower arm casted 190mm long including base plate etc complete. (Jaquar OHS-1709) Basic rate of the material is Rs.2000/- excluding GST.	8	Nos
(vii)	Hand shower with bracket and accessories complete set (Jaquar HSH 1937.SHA549D8,SHA555) Basic cost of the materials:Rs.2000 excluding GST	8	Nos
(viii)	15mm mixer (for hot and cold water) Central hole basin pillar cock (Jaquar FUS29023B)  Note: Basic rate of mixer pillar cock is Rs.3400 each excluding GST	4	Nos
	C.P. Brass fittings & accessories		
(ix)	Single towel rail 600mm long (Jaquar ACN1111SM) Note: Basic rate of Single towel rail 600mm long is Rs. 1000 each ex-showroom & excluding GST	8	Nos
(x)	Towel ring square with round flange Jaguar ACN CHR- 1121N Note: Basic rate of Towel ring square with round flange is Rs. 970 each excluding GST	8	Nos
(xi)	Soap dish holder JAQUAR CAN-CHR 1131N Note: Basic rate of Soap dish holder is Rs. 550 each excluding GST	8	Nos
(xii)	Glass shelf 600mm. Long JAQUAR CAN-CHR-1171N Note: Basic rate of Glass shelf 600mm. long is Rs. 950/- each excluding GST	4	Nos
(xiii)	Tumbler holder JAQUAR ACN-CHR-1143N Note: Basic rate of Tumbler holder is Rs. 1300/- each ex-showroom & excluding GST	4	Nos
(xiv)	Double Coat hook JAQUAR CAN-CHR-1161N Note: Basic rate of Double Coat hook is Rs. 440 each excluding GST	8	Nos
(xv)	100mm. Anti-cockroach Stainless steel floor trap grating of approved make over the trap mouth including fixing it white cement and seal the gap properly.	16	Nos
(xvi)	Supplying and fixing in position providing and fixing 15 mm dia. Bib Cock with nozzle (quarter turn) - Jaquar CON-049NKN or approved equivalent of Bank's approved make with stainless steel wall flange of approved equivalent make (Basic rate of Jaquar, Code No: CON-049NKN with Wall Flange Rs.950/-each excluding GST).	4	Each
(xvii)	100 mm CI nahani trap at the floor recessed area and connecting the CI/UPVC concealed waste pipes with the cement mortar joint and perishable item all complete.	12	Nos

16	Counter Sunk wash basin		
(a)	Providing and fixing in position machine cut 20mm thick one side polished kadappa slab 850mm x 650mm approximately below the granite counter slab for wash basin with cut out of required size to accommodate oval shaped basin, supported on 20mm dia "A" class GI. pipe bracket (horizontal support), including cost of cutting chases in walls fixing with cement mortar (1:3). The rate should also include cost of supplying and fixing one side polished 25mm thick vertical support of kadappa stone, etc all complete as per the directions of the Bank's Engineer. (Basic Rate of kadappa stone: Rs.430/- per Sqm)	3	Sqm
(b)	Providing, laying and fixing in position minimum 18 mm thick machine cut mirror polished granite stone counter slab and vertical slab, facia etc on the kadappa stone slab of approved quality, colour and shade, complete including making cut-out of required shape and size for fixing oval shape wash basin, finishing the edges with grinding to Bull nose shape, polishing the cut edges as specified etc, cutting chases in walls & fixing with cement mortar (1:3), etc all complete as per direction of Bank's Engineer.  (Basic Rate of Granite slab: Rs.2310/- per Sqm)	12	Sqm
(c)	Supplying and fixing new wash basin glazed vitreous china oval shaped under counter wash hand basin of Jaquar(CNS-WHT-701)parryware(C0406)/hindware(GARNET/ZEN) or any approved brand approved size 580x440mm approximately including fixing all type of fittings e.g 32mm dia CP waste coupling, Jaquar or equivalent make bottle trap, 15mm dia wire netted PVC connector pipe 600mm long etc. all complete as per direction of Bank's Engineer. Basic cost of wash basin Rs.2000/-each excluding GST	4	Nos
17	Removing / Scraping / Cleaning the existing wall / surface, providing and applying white cement-based putty of average thickness 1mm of approved brand and manufacturer over the ceiling / wall surfaces etc. to prepare the surface even and smooth complete to receive the primer and paint etc. Rates shall include for scaffolding wherever required.	350	Sqm
18	Providing and applying two or more coats of <b>acrylic emulsion paint</b> of approved make and shade to walls, ceilings and other surfaces to give an even shade over a coat of internal primer as per manufactures specifications, including necessary scaffolding, preparation of surface etc., complete including all leads and lifts as per the directions of the Bank's Engineer.	1030	Sqm
19	Providing and fixing <b>6 mm thick mirror</b> of requisite size as per the site of Modi, Saint Gobain, Atul or any other approved make complete with 6mm thick water proof	1.4	Sqm

	Masonite/cement particle board all around with polishing etc. complete as per the directions of the Bank's Engineer.		
	oto. Complete de por tile directione of the Bank o Engineer.		
		4	
20	Providing and applying two or more coats of 1st quality	4	Jobs
	synthetic enamel paint of approved make and shade to		
	wooden windows and steel frames, grills etc over surfaces		
	to give an even shade over a coat of wooden/metal primer		
	as per manufactures specifications, including necessary		
	scaffolding, preparation of surface etc., complete including		
	all leads and lifts as per the directions of the Bank's		
244	Engineer. Approximate total area 345 sqm		
21(a)	Providing and fixing factory made single extruded WPC	45	Rmt
	(Wood Polymer Composite) solid		
	door/window/Ceosetory windows & other		
	Frames/Chowkhat comprising of virgin PVC polymer,		
	calcium carbonate and natural fibers (wood powder/ rice		
	husk/wheat husk) and non toxic additives fabricated with		
	miter joints after applying PVC solvent cement and		
	screwed with full body threaded star headed SS screws		
	having minimum frame density of 750 kg/cum, adequate		
	screw withdrawal strength, and resistance to spread of		
	flame of Class A category with property of being		
	termite/borer proof, water/moisture proof and fire retardant		
	and fixed in position with M.S hold fast/lugs/SS dash		
	fasteners of required dia and length complete as per		
	direction of Engineer-In- Charge.		
04/h)	Frame size 50x125mm	40	0
21(b)	Providing and fixing factory made single extruded WPC (Wood Polymer Composite) solid plain flush door	18	Sqm
	shutter of required size comprising of virgin polymer,		
	calcium carbonate and natural fibers (wood powder/ rice		
	husk/wheat husk) and non toxic additives having minimum		
	density of 650 kg/cum and adequate screw withdrawal		
	strength and resistance to spread of flame of Class A		
	category with property of being termite/borer proof,		
	water/moisture proof and fire retardant and fixing with		
	stainless steel butt hinges of required size with necessary		
	full body threaded star headed counter sunk S.S screws,		
	all as per direction of Engineer-InCharge.		
	30 mm thick		
22	Door and window sill	12	Sqm
	Providing, laying and fixing in position minimum 18 mm	12	Oqiii
	thick machine cut mirror polished granite stone slabat		
	window and door sill, facia etc of approved quality, colour		
	and shade, complete including making required shape		
	and size for fixing , finishing the edges with grinding to Bull		
	nose shape, polishing the cut edges as specified etc,		
	cutting chases in walls & fixing with cement mortar (1:3),		
	etc all complete as per direction of Bank's Engineer.		
	(Basic Rate of Granite slab: Rs.2310/- per Sqm)		
L			

23	Alteration of door shutters & frames after removing the doors while flooring work to be done and refixing it after flooring ,cleaning of floor ,dado,windows and doors with detegent or approved cleaning agents and removing stains,patches etc and dust,dirt everything to give a clean look inside the flat after execution of the whole works as directed by Bank's Engineer in charge.  (Approx 5 Doors/flat single & double leaf)	4	Jobs
24	Providing and fixing anodized aluminium louvered windows/ ventilators system having provision opening arrangement for exhaust fan with extruded built up standard tubular sections/ appropriate Z sections and other sections of approved make conforming to IS: 733 and IS: 1285, fixing with dash fasteners of required dia and size, including necessary filling up the gaps at junctions, i.e. at top, bottom and sides with required EPDM rubber/ neoprene gasket silicone sealant etc. Aluminium sections shall be smooth, rust free, straight, mitred and jointed mechanically wherever required including cleat angle, Aluminium snap beading for glazing / paneling, etc complete with aluminium sections. Glazing of louvers with 4mm thick frosted glass which is inclusive in item. Also the existing window shall need to be removed in the scope of item. Note: Aluminum window excluding glass shall only be measured and paid for.  Considering the weight of Aluminum work 07kg per sqm approximately	35	Kg
25	Inbuilt - Wooden Cupboard replacement —Dismantling of existing inbuilt cupboard and refixing it as per the existing approved design with replacement of wooden shutter and inside shelves with 19mm thick marine plywood conforming to IS:710 approved make ,BWP block board of IS: 1659 borer and termite proof, pasted with inner laminates of 0.8mm thick both side having edge lipping of polished teak wood and providing of drawers and face shutter with the 12mm thick marine grade conforming to IS:710 pasted with 0.8 mm thick laminates inside and outside of drawer finished with polished teak wood lipping etc complete fixed with the telescopic soft closing channels at both side of the wall. The shutter shall be hanged with auto hinges at the both side of decorative wooden frame made out of marine plywood(Conforming to IS: 710). The surrounding facia and edges of the cupboard shutter shall be made of 19 mm plywood of marine grade (Conforming to IS: 710) pasted with 1mm decorative laminate and polished teak wood beading. The rear side wall faces and the sides of the built in cupboard shall be fixed with 8 mm thk. cementitious laminated white particle board including labour charges, fixing & drilling fasteners in walls RCC,screws,necessary fittings,drawer handles,cupboard door handles,adhesive of marine grade etc. suitably all complete as per direction of Bank's Engineer.	18	Sqm

	(Note :Exposed elevation area shall be measured for payment)		
26	Providing and fixing approved make & model matt finished scratch proof stainless steel sink with drain board of size 450mm x 920mm x 200mm with CP waste coupling and PVC waste pipe complete over the granite counter and making the area leakproof to seal the joints of cut out with silicon based sealant complete as directed by Banks Engineer.  There will be 01 sink at the platform per kitchen (Basic cost of stainless sink with drain board Rs.8500/-each)	4	Each
27	Supplying and fixing in position 15 mm dia. C.P brass sink tap with swing casted spout floor mounted of approved equivalent make etc. with 600mm long wire netted connector complete. (Basic reference model Jaquar Code No. CON-349KNM) or Banks approved equivalent) (Basic Rate of the sink tap Rs.1760/- excluding GST)	4	Each
28	Design, Supplying, Fabricating & Installing Modular kitchen sets along with kitchen platform (having structure made of kadappa stone and Black granite top and sides, facia etc) with necessary modular unit of marine ply structure and accessories of SS 304 approved make & model basket, hardware-fittings. The approved Marine grade Plywood(Conforming to IS: 710) laminated (post form factory pressed) overhead & under counter storage units, loft shutters, SS sink & electric chimney, with inlet/outlet/exhaust arrangement, etc. complete as per Bank's specifications. The approximate plan area of kitchen is 4.1 m x 2. 69m.	4	Each Set
	The quoted rates shall include the following: -  (i) Providing shop design for modular kitchen sets complete for Supplying, Fabricating & Installing Modular kitchen sets along with kitchen platform having structure of Kadapa stone and Black granite top and sides, facia etc with necessary modular unit of marine ply(Conforming to IS: 710) structure including providing layout, accessories including chimney & sink arrangements, Computer generated 3D Sketch indicating the shape and overall appearance of the proposed Kitchen arrangements.  Note: The Reference sketches and measurements are representational indicative only for quoting purpose.  As the CONTRACTOR at his own cost shall provide & get the approval from Bank for the design & shop drawings as specified above after the award of work.		
	(ii) Providing and fixing 23-25mm average thick black kadapaa stone platform with adequate intermediate vertical support of double layer kadappa stone (sandwiched) to take the load of granite platform on top and single vertical support to end supports having the		

compartment for modular cabinets inclusive of cost of adhesives, labour, making LPG pipe connecting hole all complete as directed by Bank's Engineer. Basic rate for Kadapa stone is ₹ 430/sqm.

(iii) Providing and fixing minimum 16 mm to 18mm average thick machine cut mirror polished granite stone platform and facia horizontal and vertical over the kodappa stone platform of modular cabinet cutting adequate chases inside the wall to rest the slab, making LPG pipe connecting hole all complete as directed by Bank's Engineer. Sealing the joint with silicon sealant and fixing granite facia at the vertical edges, moulding rounding the exposed edges, making cut outs for sink, sealing the joints with wall, all complete as directed by Bank's Engineer. Basic rate for granite stone is ₹ 2300/sgm

### **Below platform Counter Base Cabinets:**

- (iv) Carcass of the cabinets: Shall be produced/fabricated underneath the Kadapa kitchen platform by erecting vertical partitions at suitable interval including horizontal top & bottom as per the approved shop drawings & necessary site requirements so as to facilitate fixing of shutters / SS drawer basket accessories units with telescopic channels/ fittings auto hinges using approved make 19 mm thick, Marine grade plywood (confirming IS: 710) with 0.6 mm thick laminate(factory pressed) on both sides white laminate. All the exposed edges of the Carcass comprising vertical partitions at suitable interval including horizontal top & bottom shall be edge banded with 2 mm thick approved make white colour P.V.C edge banding (factory pressed) using approved make adhesives. The rear side panel of overhead carcass shall be made out of 4 mm thick Bakelite sheet.
- (v) **Shutters / drawer fascia's:** Shall be made of **19 mm** thick, Marine grade plywood(Conforming to IS: 710) laminated with **0.6 mm thick** decorative post forming laminate for exposed faces and **0.6 mm thick** white laminate for inner surfaces (balancing laminate). Other edges which are not post formed shall be edge banded with **2 mm thick PVC edge banding**. All of approved quality, make and shade (by factory pressing) using approved make adhesives.
- (vi) Horizontal Shelves: shall be made of 19 mm thick Marine grade plywood (Confirming IS: 710) laminated with 0.6 mm thick white laminate on both sides and edges of the plywood shall be provided with 2 mm thick P.V.C edge banding of approved quality, make and shade (by factory pressing) with adhesives.

- (vii) Each Shutters shall be fixed with 2 nos of **soft closing auto hinges** of approved make including necessary S.S screws etc.
- (viii) Drawers with S.S baskets shall be mounted on high precision auto closer **telescopic channels** of suitable load carrying capacity (approved make and model) for smooth operation.
- (ix) **Wire Baskets & accessories of** various required sizes as per **ANNEX** indicative list shall be made of '304 grade' SS wires of approved make & model.
- (x) Each shutter / Drawer shall be provided with brush finished '304 grade Stainless **Steel handles'** of approved make & model.

#### Overhead wall cabinets

- (xi) Same as item No. (iv) for Carcass of Overhead Cabinets but with 0.8 mm thick decorative laminate (Factory Pressed) on the exposed surface and 0.6 mm thick balancing laminate (Factory pressed) on the inner sides.
- (xii) Same as item no. (v) but the cabinet shutters shall be made with partly glazed- partly paneled consisting of approved make 4 mm thick float glass panels with approved design including etching /beveling of edges, of suitable size as per approved drawing. Shelves of these cabinets shall be made by providing and fixing 10 mm thick clear float glass with machine polished edges including etching /beveling of edges. All the shelves shall be supported on approved make SS Cleats/Pins/holding studs the rear side panel of overhead carcass shall be made out of 4 mm thick Bakelite sheet.
- (xiii) Each Shutters shall be fixed with 2 nos of **soft closing auto hinges** of approved make including necessary S.S screws etc.
- (xiv) The cabinets shall be firmly installed on the wall using suitable size wooden wedges, S/S screw etc including necessary drilling in all type of brick /rcc wall

  Openable Shutter to Loft Slab (2.70 M X 0.75 M)
- (xv)Frame work in single piece for Top/bottom/sides (for fixing the loft shutters) shall be made of 19 mm thick, BWR grade plywood (Confirming IS: 710), laminated with 0.6 mm thick white laminate for inner faces and 0.8 mm thick decorative laminate for exposed faces and edge banded with 2 mm thick P.V.C edge banding. All of approved quality, make and shade (by factory pressing) with adhesives.

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	(xvi) Providing and fixing shutters: same as item No: (v)		
	xvii) Same as item no. (v) for shutters / drawer fascia. All the shelves shall be supported on approved quality SS Cleats/Pins and shall be adjustable for various height requirements. The rear side panel shall be made out of 4 mm thick Bakelite sheet.		
	Electrical chimney with Hood		
	(xviii)Supply, installation, testing & commissioning of approved size and make <b>chimney with minimum suction capacity of 1250 M3/Hr</b> of FABER or approved equivalent, for smoke exhaust system with 100/150 mm diameter of aluminium flexible exhaust pipe of adequate length including supply & fixing exit cawl fittings (from building outside) making opening at all level & height in RCC /brickwork wall / window, filling and plugging the hole with waterproof plaster to match with the adjacent surface etc. complete as directed including disposing off and clearing the debris from the premises.		
	Boxing for the exhaust pipes (xix)The exhaust pipe of the chimney shall be provided with boxing made of 19 mm thick, BWR grade plywood, laminated on the inner side with 0.6 mm thick white laminate and 0.8 mm decorative laminate of approved make and shade by factory pressing using approved quality adhesives and fixed to the wall / window using S.S clips / sleeves / screws and edges of the plywood shall be edge banded with 2 mm thick P.V.C edge banding. All of approved make and shade (by factory pressing) using adhesives.		
	All other accessories: (xx)The scope of work of modular Kitchen shall also include for the provision of following other accessories like a) Two numbers of Gas cylinder trolleys of S.S 304 Grade with casters of approved make and design. b) One Number Garbage bin SS 304 grade of approved make and design. c) One Number Detergent holder SS 304 Grade of approved make and design.		
29	Buyback for taking away the scrap and salvageable items generated from dismantling including existing old sanitary/plumbing fittings and fixtures, wooden shutters, pipelines etc. complete ass directed by Bank's Engineer.	1	job

### PART-B Electrical & Allied works

### Renovation of 4 Officers Flats at RBI Staff Quarters, Dover Lane

SI. No	Description of work	Qty.	Unit
1.1	Point wiring for Light / Ceiling Fan /exhaust fan/ wall fan/ 6 Amp switch and socket / Fan regulator on common Board Supply, Installation, Testing & Commissioning (SITC) of (3x1.5) sq.mm multi-stranded Copper conductor FRLS wires of 1100 V grade with PVC sheathed in a suitable size ISI make medium class PVC Conduit including supply and laying of the same with all accessories in partially concealed and partially over concrete surface as per site requirements, over false ceiling /wall in surface / concealed manner from Switch Board to individual light / buzzer fitting for light/buzzer points. The rate shall also include the cost of ckt. wiring with (2x2.5+1x1.5) sq.mm multi-stranded copper conductor FRLS wire in a suitable size ISI make medium class PVC Conduit in partially concealed and partially over concrete surface manner as per site requirements from MCB DB to individual Switch Boards including supply and installation of 10-A/6-A modular type switches on suitable size company fabricated G.I modular box with modular plate & its cover complete set as per site requirement to be installed in concealed manner/over concrete surface, if required including all hard-wares complete. The above rate shall also include both end terminations & interconnections by providing of suitable size wires, lugs, etc. complete as per site requirement. The above work will be carried out as per IE rule.	88	Nos.
(a)	<b>Light Point:</b> providing Wiring, as above along with modular type 10-A/6-A switches, modular type switchboard complete set, lamp holders etc as per site requirement.	56	Nos.
(b)	Ceiling Fan Point: providing Wiring, as above along with modular type 2 module 0-4 step electronic regulators of socket type for the ceiling fans. 10-A/6- A switches, modular type switchboard complete set 3 pin ceiling roses, etc as per site requirement.	12	Nos.
(c)	Call bell: Providing Wiring, as above along with modular type modular type switchboard complete set, modular 10-A/6-A Bell-Push switch, etc. as per site requirement & as directed. The call bell wiring to be carried out from one of the near by switch board. The rate shall also include for providing & fixing of Ding dong call bell.	4	Nos.
(d)	Exhaust Fan & Wall/Cabin Fan providing Wiring, as above along with modular type modular type switchboard complete set, modular 10-A/6-A switches, complete set 3 pin ceiling roses/ modular type 5-pin sockets, etc as per site requirement for Exhaust fans & wall fans.	16	Nos.
1.2	The rate should also include for providing & fixing of 1 nos. 6-A modular type switch & 6-A modular type socket on above lighting switch boards mentioned in Item no. (1.1) including all	24	sets

	interconnections by providing & fixing of suitable wires etc.		
	complete as per site requirement & as directed.		
1.3	Cable- From Meter room to D.B		
1.5	Supply, laying, testing and commissioning of 4 C X 10 sq.mm. 1100V grade stranded copper conductor PVC insulated & PVC sheathed armoured FRLS cable of approved make on ceiling/wall, but partially concealed inside flat & partially over concrete surface, by providing & fixing of appropriate size of G.I. saddles/spacers etc. as per site requirements & as directed by site in charge. Cable shall be laid from DP MCB installed in the KWH meter cabin located nearby stair of same block to MCB DB installed in side flat complete in all respect with all required accessories, hard-wares i.e. saddles, washers, ring washers, screws etc. as per site requirements and as directed by site in charge. Damaged wall/slab portion shall be made good as original after laying of the cable as per surrounding. The surface shall be finished by skilled persons for getting a smooth and merged surface as per surrounding. The above rate shall also include the cost of both end terminations by providing & fixing of suitable size copper compression glands, lugs, nut-bolts, washers, ring-washers etc. all complete as per site requirements. The above works shall be carried out as IS rule.	100	Mtr.
1.4	TPN MCB DB		
	Supply, Installation, Testing and Commissioning (SITC) of company fabricated 8-way TPN MCB DB, metal double door, IP43 protection in concealed manner complete with loop connections, earthing etc. comprising of following MCBs complete as directed:  1. 63 Ampere, two pole Four module RCBO of 100mA sensitivity - 01 No  2. 63 Ampere, Double pole MCB-1No  3. 40 Ampere, SP MCB – 5 Nos.  4. 32- Ampere, SP MCB – 5 Nos.  5. 16 Ampere, SP MCB – 7 Nos.  6. 10 Ampere, SP MCB – 9 Nos.  (Blank Plate should be provided wherever required to avoid gaps)	4	Sets
1.5	Power Points: Providing & laying of following sizes PVC insulated multi-stranded copper conductor FRLS wire of nominal voltage 0.6/ 1.1 KV grade with PVC sheathed in a suitable size ISI mark medium duty PVC Conduit including supply and laying of the same with all accessories over wall in concealed manner for power points from MCB DB installed inside flat to switch board including supply & installation of suitable rating modular type switch & socket on suitable size factory fabricated modular GI box to be installed in concealed manner with modular cover plate including all hardware complete and if required partially laying over concrete beam/roof surface by providing and laying of the same as per site requirement complete at locations as per provided table in tender. Approved makes as specified.		
Α	(2x2.5+1x1.5) sq. mm. for 6A power point	36	Nos.
В	(2x2.5+1x1.5) sq. mm. for 6A power point (Group of three)	12	Nos.
C	(2x4+1x1.5) sq. mm. for 16A power point (Group of tiffee)	8	Nos.
D	(2x4+1x1.5) Sq. mm. for AC & Geyser points	24	Nos.
	(=x 1. 1x110) oquinin for xo a coyour pointo	⊤	1400.

1.6	Telephone point with wiring :		
	Providing & laying wiring for telephone point from junction box provided at same floor passage to Hall of respective flat & the same may be extended in loop manner to both Bed Rooms, and connecting to the incoming intercom cable with two pair 0.5 mm. dia. copper conductor PVC insulated PVC sheathed telephone cable in suitable dia. PVC medium duty conduit complete as per site requirements. Rate shall include for providing of 1 nos. of telephone RJ-11 jacks with respective make required size mounting plate fixed in GI box concealed in wall, termination of the telephone wire at both ends including all hardware complete & if required partially laying over concrete surface by providing & laying of the same as per site requirement and as directed by Bank Engineer at location as per provided table in tender.	4	Sets
2	Supply, Installation of Fixtures		
2.1	Supply, Assembly, installation, testing and commissioning of company fabricated Fancy/ bracket fittings with 9 watts LED bulb duly approved by Bank using required hardware with required copper conductor flexible wire as approved by Banks engineer.	20	Nos.
2.2	Supply, Assembly, installation, testing and commissioning of company fabricated BLDC type 1200-mm white/ivory color/ as approved by Bank Ceiling fans with required copper conductor flexible wire and new fan rods.	12	Nos.
2.3	Supply, Assembly, installation, testing and commissioning of 10-inch PVC body exhaust fans in kitchen by providing suitable size ply wood with suitable diameter hole fixed on frame of window with necessary hardware's like screws etc.	4	Nos.
2.4	Supply, Assembly, installation, testing and commissioning of 8-inch PVC body exhaust fans in bathroom / toilet by providing suitable size ply wood with suitable diameter hole fixed on frame of window with necessary hardware's like screws etc.	8	Nos.
2.5	SITC of 4 feet LED tube light fittings including connection with flexible wire etc. complete.	16	Nos.
2.6	SITC of 2' LED tube light fitting with flexible wire etc. complete.	4	Nos.
2.7	SITC of 9 watts LED bulb with bulb holder etc complete with all necessary accessories	12	Nos.

2.8	SITC of company fabricated plastic body 300mm cabin/ wall fan of colour white/ivory/ as approved by Bank in kitchen including necessary accessories complete	4	Nos.
	Total Cost inclusive of GST and all taxes =A		
	Rebate/ Discount;  Dismantling of old wiring, Fittings and fixtures (DB, switches, sockets, ceiling fans and other accessories) and rebate for taking away the same from the colony premises except geysers & water purifiers including GST.	4	Per flat

Place: Seal and Signature of the Contractor